

Government of UT of Jammu and Kashmir  
**Office of the Executive Engineer R&B Division Handwara**

The Consultant (Judicial)  
Hon'ble National Green Tribunal  
Principal Bench New Delhi

No. 02-07  
Date:- 03-04-2025

Subject:- Compliance report / reply on behalf of respondent No. 02, 04 & 05 pursuant to Hon'ble National Green Tribunal dated 02-01-2025 passed in **OA No. 163 of 2024 titled "Rasikh Rasool Bhat V/s Union Territory of Jammu and Kashmir & Ors.**

Sir,

In compliance to Hon'ble National Green Tribunal Order dated 02-01-2025 passed in OA No. 163 of 2024 titled "Raikh Rasool V/s Union Territory of Jammu and Kashmir & Ors. Kindly find enclosed the compliance report / reply on behalf of respondent No. 02, 04 & 05.

It is requested that the compliance report / reply may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully

  
Executive Engineer  
R&B Division  
Handwara

Copy to the:

01. Commissioner Secretary PW(R&B) Department Jammu and Kashmir Srinagar for information.
02. Chief Engineer PW(R&B) Department North Kashmir Baramulla for information.
03. Deputy Commissioner Kupwara for information.
04. Superintending Engineer PWD (R&B) Circle Kupwara for information.
05. Assistant Executive Engineer PWD (R&B) Sub Division Handwara for information and followup.
06. Law officer PW(R&B) Department North Kashmir Baramulla for information, this takes also reference to discussions held on 24-02-2025 with the Public Law Officer Civil Secretariat Srinagar accompanied your goodself regarding the subject matter under reference above.
07. Shri. Parth Awasti Standing Counsel PW(R&B) Department UT of Jammu and Kashmir for information alongwith copy of writ petition and para wise reply with the request kindly attend the case on the scheduled date of hearing i.e 22-04-2025 before the Hon'ble National Green Tribunal Principal Bench, New Delhi on behalf of the respondent department.

**205**  
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI.

Original Application No.163/2024.

In the case of :

Rasikh Rasool Bhat

(Applicant/Petitioner)

V/s

Union Territory of J&K & Ors.

(Non-Applicant/Respondent)

In the matter of: Reply on behalf of respondent No. 02,04 & 05

May it please you Lordships;

The answering respondent most respectfully submit as under:-

Preliminary objections

I. That the petition filed by the petitioner is barred by the limitation as the work in question has been approved way back in the year 2017 and a major portion of the project has been completed so far. The petition is barred by law of limitation and deserves to be dismissed.

II. That the petitioner has no cause of action against the answering respondent as none of the legal, fundamental or statutory rights of the petitioner has been violated; violation of rights being the sine-quo-non for maintaining the petition as such the present petition deserves to be dismissed.

III. That the petitioner is hell bent to halt the prestigious project which will boost the tourist flow and thereby will serve as a source of livelihood to the local people around the place. The petitioner have made attempts to hamper the execution of the project only with a motive to gain political mileage among the people of the surrounding areas/constituencies. The petitioner cannot use this forum only to gain such mileage. The petition deserves to be dismissed alongwith costs so that the petitioner refrains from such

  
Executive Engineer  
R & B Division  
Handwara

false and frivolous litigation in future. In order to promote the political agenda, the applicant by misrepresentation of data, has been appointed as Vice president Youth of (Jammu and Kashmir National Conference) for North Kashmir.

**Screenshots of Social media platform are annexed herewith as Annexure-P1.**

IV. That the present petition is not based on the public interest doctrine, the petitioner only to gain political mileage has filed the instant petition and the present petition does not disclose any such public interest which is required to invoke the jurisdiction of this Hon'ble Tribunal.

V. That the petitioner has miserably failed to project the grounds on which he would have established the prima-facie case in-turn it is the respondent who have been successful in carving out the case in his favour and the respondents will be prejudiced if the relief is granted in favour of petitioner.

*[Handwritten Signature]*  
Executive Engineer  
R & B Division  
Mandiwara

VI. That the project in question is Other District Road and the same is exempted from the scope of EIA Notification 2006 which is substantiated by the fact that the petitioner has filed an RTI seeking information with respect to the Project and Ministry of Environment, Forest and Climate Change has replied as :-

***"There is no information available on record of the Ministry Only National Highways and State Highways come under the ambit of EIA Notification 2006"***

**Copy of RTI Reply is annexed herewith as Annexure-P2**

VII. That the petitioner's sole intension is to halt the execution of the work for his political gains as he has no locus standi to file the instant petition. It is pertinent to bring in the notice of this Hon'ble Tribunal that the work has almost been completed by the respondent which is for the benefit of public at large and defence personnel, para-troopers as well, and any order will put the respondent to loss to the beneficiaries involved therewith.

- VIII. That the respondent has constructed the road without violating any law and has started the construction of the road under the rules and regulations and after obtaining the NOC's from the line departments.

### REPLY

- A. That at the very outset it is most humbly submitted that the Hon'ble Tribunal vide order dated 02-01-2025 has directed that despite notices the answering respondents have not filed the reply, however the requisite information was forwarded to the Pollution Control Committee from time to time so that a consolidated reply in the matter is framed and filed before the Hon'ble Tribunal in terms of Circular No. 07 JK (LD) of 2024 dated 03.06.2024.

**A Copy of Circular is annexed herewith as Annexure-P3.**

- B. That in Toto the roads constructed by the Department of PWD (R&B) are aimed to ease of access for the masses particularly for the places of social, economic and cultural spots & the instant road is aimed to boost the economy of the region to be carved out of the tourist locomotion. It is further to reproduce that the road under objection has a **defence utility** and will serve as the shortest possible option for Bangus valley with a length of 40.50Kms from Handwara to the Bangus valley. The Governance of the federation is aimed to defend its territory, population, integrity & it is legitimate & obligatory duty of every citizen & Department to ensure the intactness of unified borders & the instant road execution is an attempt though least to equip our combating forces with alternative road facility as and when required by them & this shall amount to be a contribution for the purpose by a civil Department on long run.

*[Handwritten signature]*  
 Director  
 P.W.D.  
 Handwara

### Parawise-reply

1. That in reply to para 01, it is most humbly submitted That although the matter is purely attributed to Department of Geology and Mining for issuing permission for lifting of gravel from one place to another and the concerned Department must have adhered all the procedures and measures for such permission and none of the Government Department intentionally derail from the laid rules as are prescribed for their business procedures. The requisite permission has been obtained from the competent authority before execution of work.

**A Copy of the permit disposal No. 153 dated 28-11-2023 is annexed herewith as Annexure P4.**

2. That the DPR was submitted to CRF (Central Road Fund) scheme for its sanctioning under proper rules and conditions laid down under CRF scheme and accordingly the department was authorized vide CRF No. CRF-JK-2016-17-217 dated 24-03-2017 under the road category type ODR (Other District Road).As such nullifies the mandatory environment clearance as has been asked by the petitioner / applicant. With respect to the consent of general public it is to state that the legislator of the area represents the public as a whole who has utilized all his efforts for the purpose and got it sanctioned.it is further submitted in reply that the road is constructed for the benefit of general public who will utilize the road to the tourists destination (Bangus valley) within the shortest span of time. The government is always aimed to give the relief and benefit to the common people and also the tourists commonly from the other areas of the valley / country. As such the petition in hand deserves to be dismissed.

**A Copy of Order dated 24.03.2017 is annexed herewith as annexure-P5.**

3. That the contents of the para are baseless based on submission and conjunctures which are far from reality it is submitted in reply that

*Executive Engineer*  
R & B Division  
Handwara

The calculations and analysis intimated by the forest Department, an amount of Rs 3.81 crore stand estimated with the Forest Department which is not the cost as the ownership of the forest land doesn't change and the amount transferred is subsequently utilized by the Forest Department for afforestation purpose under CAMPA or any other such afforestation programme taken up by the said department from time to time on a yearly base. The road permission is not accorded merely on assurances but certain joint inspection and surveys are conducted by the stakeholder Departments periodically before arriving to any conclusive decision. As labeled that 25000 trees have been cut / de-rooted is purely a defamation and intentionally misrepresentation of figures. The joint site inspection was done by the R&B Department and Divisional Forest Officer Langate forest Division, as per the joint inspection only 1002 trees of different categories such as deodar, Kail, and Fir are coming under the alignment of road. The trees thus marked coming in the alignment are cut down by SFC (a sister concern of forest Department). As such R&B Department has no role in cutting down of trees, as misrepresented by the petitioner in his petition.

*db*  
Executive Engineer  
R & B Division  
Handwara

**A copy of Joint inspection is annexed herewith as Annexure P6.**

4. That only State Highway / National Highway are with the ambit of EIA notification of 2006 As such the road doesn't fall within the ambit of EIA being **ODR (Other District Road)**. It is to submit before the Hon'ble National Green Tribunal, that the applicant has filed an RTI in this regard having online RTI Registration No. MOENF / R / E / 24 / 00002 on the National Portal of India whereas the reply is reproduced as under **"There is no information available on record of the Ministry Only National Highways and State Highways come under the ambit of EIA Notification 2006"** So no question of Environment clearance arises for this particular road. As such petition in hand is liable to be dismissed.

**A Copy of RTI Reply is annexed herewith as Annexure-P7.**

5. That the petitioner initially applied under RTI, Grievances cell and while taking the cognizance the applicant was asked for deposition of an Amount of Rs 15000/- as to cost (Xerox charges) vide No.8546-49 and dated 05-12-2023 of this office but the applicant failed to do so. However the applicant was telephonically informed if he wants to take the data on a pen drive or anyother such gadget, he can visit this office and take the same in time, for which the applicant did not turnup. It is submitted that the petitioner has filed the RTI application with an intention to harass the respondent department to settle his personal scores which becomes crystal clear from the fact that he has not deposited the requisite fee for obtaining the documents, for which he submitted the RTI application. Furthermore, the department installs the citizen information board at various places of the road which depicts the information in full for perusal of general public, as such no need arises for such RTI's.

A Copy of letter dated 05-12-2023 is annexed herewith as Annexure-P8.

*[Signature]*  
Executive Engineer  
R & B Division  
Handwara

6 That in reply to para 06, it is most humbly submitted That nothing has been done in contrary to rules, there are proper permissions from the concerned authorities to whom the powers are vested. The Department of PWD R&B is equipped by team of engineers who while extracting the gravel from any Nallah take stock of any eventuality of its own assets like bridges etc. The applicant is pre-concepted and is aimed somehow to seek the stoppage of road construction from the competent forum like Hon'ble NGT court and has malicious intentions in addition to political approach for defaming the R&B Department and to seek curtailment of visitors to Bangus Valley which is vitally for connectivity of masses and will safeguard the National boundaries incase of any eventuality by the enemy, the road serves also for defence utility / purposes.

A copy of The permissions from the concerned Department District Mineral, Geology and Mining Officer Kupwara is annexed herewith as Annexure-P9.

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7. That in reply to para 06.2 it is most humbly submitted that the communication No:PWD/R&B/HAND/11483-86 Dated: 28-03-2024 of this office is based on facts and the Department stand by with the words as the applicant / petitioner is habitual of teasing and tearing the varied Departments and in other words is a chronic litigant. The road will benefit the entire valley in addition to Rajwar inhabitants. It will benefit the entire Rajwar valley in particular & the adjacent area in general to boost their economy. The proposed Handwara-Bangus road project with 100% completion as on date has a marvelous scenic look and attraction for the tourists besides it will give an ease of access to the nomadic folk, who move from longer distance to Bangus Valley to graze their cattle/belongings further, the tourist coming from nook and corner of the country will have the easy access and short distanced road available to reach the tourist destination (Bangus valley) without any inconvenience moreover, the road will also benefit the defence convoy to reach the border areas via Bangus safely as the road in question is hassle-free and is beefed up with security and is also safe so far as the security reasons are concerned. It is beyond understanding as to why the applicant is adamant for seeking stoppage of the construction of this tourist and defense utility road, rather he could have presented his expert opinions for its modification/eradication of the lacunas if any in execution of the instant project, as is evident from the recent speech of Hon'ble Chief Minister UT of JK responding to a AQ raised during assembly session regarding the prestigious Bangus Project which in a clear indication / recommendation shown by the Govt. for raising the destination as a National Level Tourist place.

*g/d*  
Executive Engineer  
R & B Division  
Handwara

**A copy of Communication Dated:  
28-03-2024 is annexed herewith as  
Annexure-P11.**

8. That Para 07 needs no reply.

9. That in reply to para 08, it is most humbly submitted that the reply of his grievance by Ministry of Environment, Forest and Climate Change as on 31-01-2024 is self-explanatory as neither the Handwara-Bangus road comes within the preview of National Highway nor State Highways rather is other District Road (ODR)



which nullifies the stand of the applicant / petitioner itself.

A copy of EIA Notification dated 14.09.2006 issued by Ministry of Environment and Forests is annexed herewith as Annexure-P-12.

10. That the execution of this road is not effecting adversely on the water bodies of the nearby habitations but the gravel lifted from identified sites is used & deposited as back filling of road on the Streams, Nallas & forest tributaries which will certainly work as creating ditches & dams in this forest region which will enhance the ground water table on long run. The retention of surface water by these water bullets will benefit the adjacent habitations rather than to disturb existing surface water bodies in the area & underground water table.

The respondents conclude by stating and submitting that, the applicant / petitioner has some malafide pre-conceptions and interests that force him to resort to fake and frivolous litigation as in the present case. The applicant is simply using this forum to safeguard his political carrier therefore creating hurdles in prestigious projects. By profession he is an advocate and has only one driving force that is to gain support from the general masses by misconceiving the actual facts. The project in question has all the requisite permissions and nothing has been done in violation to the law or the rules governing the field. The respondents are the law abiding citizens and would never imagine to do anything which is against the law of land. The protection of environment is of utmost importance to the respondents and every possible step has been taken to safeguard the environment be it SOIL, AIR, FOREST or for that matter any natural assets, and is determined in future to do so.

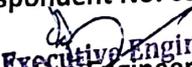
Executive Engineer  
R & B Division  
Handwritten

To substantiate the stand taken herein above, the details of all the material used / extracted is hereby annexed as Annexure-P13 and the same is already being forwarded to Hon'ble NGT court through Jammu and Kashmir Pollution Control Committee Srinagar vide this office letter No. 4312-4316 dated 16-11-2024 for kind perusal of Hon'ble Court, the details are self-explanatory that no deviation has been made and all the material has been procured as per the laws envisaged for obtaining such material.

Prayer:

In the premises, it is respectfully prayed that the response on behalf of Respondent No. 02, 04 & 05 may kindly be taken on record and the Hon'ble Tribunal may be pleased to dismiss the petition in hand with heavy costs for wasting the time of department by resorting to frivolous litigation without having any public utility.

Reply Submitted through  
Respondent No. 05

  
Executive Engineer  
R & B Division  
R&B Division, Handwara  
Handwara



NEWS RAJWAR's post

Annexure - P1

11:21 AM

Aug 2024

Annexure P1

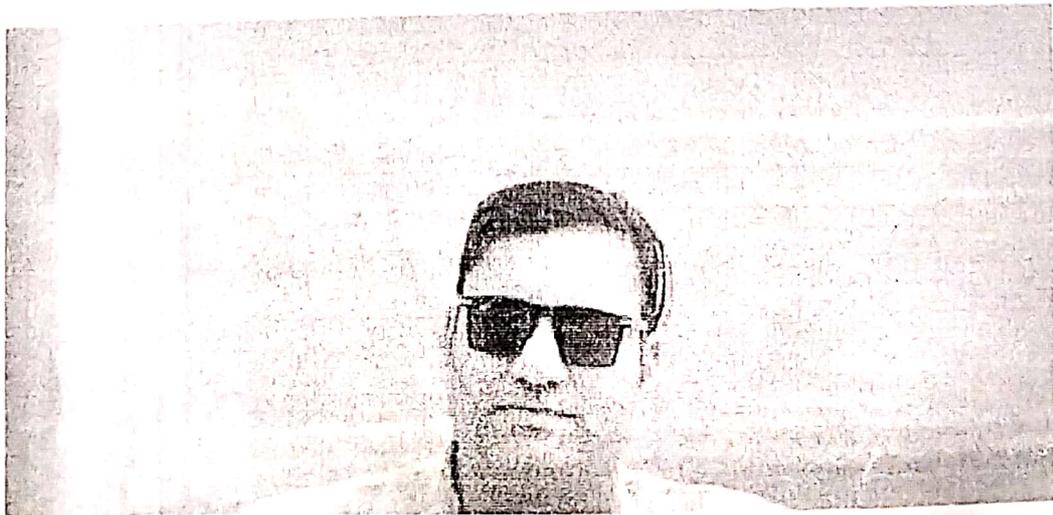
JKNC appointed Rasikh Rasool VP Youth for North Kashmir

Srinagar, August 22: J&K National Conference on Thursday appointed Rasikh Rasool Bhat as Youth Vice Zonal President for North Kashmir.

Party's official X handle announced this evening.

Mr. Rasikh Rasool Bhat, hailing from Ahgam Rajwar of Handwara Sub-District, well-known for his Rights Activism and anti corruption crusade is a law graduate and PG in Journalism and Mass Communication with vast experience in Journalism, Right to Information Activism and Environmental Protection laws.

Rasikh has boosted party's Youth cadre in Handwara constituency during the year 2022-23 aimed rigorous campaign against narcotics in the Handwara Areas.



**JKNC** 

@JKNC\_

As proposed and duly approved by the competent authority, Mr. Rasik Rasool, R/O Handwara, DP Kupwara, is hereby appointed as Zonal Vice President, JKYNC North Zone.

Congratulations to Mr. Rasik Rasool on his well-deserved appointment! We wish him all the best in his new role.

6:32 pm · 22 Aug 24 · 8,833 Views

## Online RTI Request Form Details

## Request Details :-

RTI Request Registration number MOENF/R/E/24/00002  
 Public Authority Ministry of Environment, Forest and Climate Change

## Personal Details of RTI Applicant:-

Name Rasikh Rasool Bhat  
 Gender Male  
 Address Ahgam Rajwar, Handwara, Kupwara  
 Country India  
 State Jammu And Kashmir  
 Status Rural  
 Educational Status Literate  
 Above Graduate  
 Phone Number +91-9103097097  
 Mobile Number +91-9103097097  
 Email-ID rasikhrasool[at]gmail[dot]com

## Request Details :-

Citizenship Indian  
 Is the Requester Below Poverty Line No

(Description of Information sought (upto 500 characters)

## Description of Information Sought

Please provide the Environmental clearance Report/details of Handwara-Bangus Tourist corridor Road of J&K funded by CRF, in case contractor or Public works (R&B) Authority had not applied for Environmental Clearance then provide the copy of rules/guidelines / order/ norms by which work was started on the said Road Project with ~~out~~ Environmental clearance.

Concerned CPIO

Amardeep Raju

Supporting document (only pdf upto 1 MB) Supporting document not provided

Attested  
 [Signature]



English

## RTI Online

Version 2.0

An Initiative of Department of Personnel & Training, Government of India  
[Home](#) [Submit Request](#) [Submit](#) [First Appeal](#) [View Status](#) [View History](#) [Login](#) [User Manual](#)

## Online RTI Status Form

[Contact Us](#) [FAQ](#)

Enter Registration Number

MOENF/R/E/24/00002 ✓

Name

Rasikh Rasool Bhat

Received Date

01/01/2024

Public Authority

Ministry of Environment, Forest  
and Climate Change

Status

REQUEST DISPOSED OF

Date of action

31/01/2024

Reply :- There is no information available on record of the  
 Ministry. Only National Highways and State Highways come  
 under the ambit of EIA Notification 2006.

CPIO Details :-

Amardeep Raju (IA-Infra-I)

Phone: 011-20819188

ad[dot]raju[at]nic[dot]in

Tanmay Kumar (Infra-I)

Phone: 011-20819176

tanmay[dot]kumar-rj[at]gov[dot]in

First Appellate Authority Details

:-

Nodal Officer Details :-

011-24695302

Telephone Number

us[dot]rti-mef[at]nic[dot]in

Email Id

[Home](#) | [National Portal of India](#) | [Complaint & Second Appeal to CIC](#) | [FAQ](#) | [Policy](#)

*Rasikh Rasool Bhat*  
 Rasikh Rasool Bhat

GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Establishment Section) Civil Secretariat, Jammu

**Subject:** Filing of replies/response in various Courts/Tribunals/Forums by Government and Government Organizations.

**Reference:** (i). Administrative Council Decision 35/4/2021 dated 10.03.2021  
(ii). Government Order No.777 JK (GAD) of 2021 dated 24.08.2021.  
(iii). Government Order No.1678 JK (LD) of 2021 dated 24.03.2021;&  
(iv). Circular No. 07-JK (LD) of 2020 dated 28.10.2020

**Circular No: 07-JK(LD) of 2024**

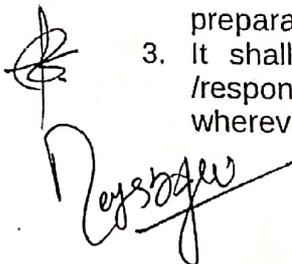
**Dated 03-06-2024.**

Vide Government Order No 777-JK(GAD) of 2021 Dated 24.08.2021 issued by General Administration Department, it was impressed upon all the Departments HoD's/ Organizations / Bodies / Societies that all the objections are to be vetted by Law Department before filing in respective adjudicating forums.

It was inter-alia instructed that in cases involving more than one departments, a consolidated reply is to be filed on behalf of all the Departments, unless there are specific directions from the Hon'ble Court / Forum for filing of separate replies by each department.

While reviewing the task of filing of replies/responses in various courts, it has been observed that the consolidated reply on behalf of all the official respondents are not being filed before the Hon'ble Court, the said action on behalf of Department/Law Officer/OIC/Government Counsels is clear violation of Administrative Council Decision, Government orders, Circular instructions referred above. In order to ensure strict implementation of the instructions issued from time to time and in continuation to earlier orders/instructions, it is hereby ordered as under:-

1. All the Law Officers shall strictly implement and adhere to the above referred Administrative Council Decision, Government Orders and Circular Instructions issued from time to time in its letter and spirit.
2. The Law Officer posted in the department, immediately after receipt of the Writ Petition/Order, shall enquire about the engagement of Government Counsel from Directorate of Litigation Kashmir/Jammu, and shall immediately prepare the brief note and send the same to the engaged counsel for preparation of consolidated reply in the matter.
3. It shall be the responsibility of the contesting department /respondents to coordinate with all other official respondents, wherever required, in light of the averments of the petition and



to ensure that the inputs from all the official respondents are furnished to the Government Counsel for preparation of consolidated reply in the matter. All Law Officers of the concerned departments shall be equally responsible for furnishing of the inputs to the engaged counsel in a time bound manner for preparation of consolidated reply.

4. The contesting department shall immediately recommend by name and designation an officer not below the rank of Under Secretary to the Department of Law, Justice and Parliamentary Affairs for appointment of OIC in the matter. There shall be only one OIC in the case, who along with concerned Law Officer shall be responsible for co-ordination with all other official respondents wherever required for preparation and finalization of consolidated reply in the matter. In case of any dispute/conflict between two or more departments who are sued jointly, the matter shall be referred to the Law Department, which shall issue necessary instructions in the matter.
5. It shall be the responsibility of Law Officer at the administrative level to send the consolidated reply / objections to the Department of Law, Justice and Parliamentary Affairs for vetting. The Law Officer posted in the department shall ensure that the legal defense available to the Government is properly reflected in the reply/objections and shall return the same to the Government Counsel duly sealed and signed after it is vetted by the Law Department.
6. The Government Counsels shall file the consolidated reply duly signed by the OIC/ competent authority. The reply shall be filed by the main contesting department on behalf of all the official respondents."

Accordingly. It is therefore, impressed/ enjoined upon all the Special/Additional Secretaries(Legal)/Senior Law Officers/ Public Law Officers/Assistant Legal Remembrancers/ Associate Law Officers/ Assistant Law Officers to adhere to directions/ instructions mentioned supra issued by Government in letter and spirit. Any laxity in this behalf shall be viewed seriously and action as warranted under law shall be taken in accordance with rules.

By Order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

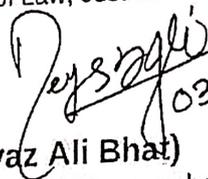
Dated: 03-06-2024

No. LAW-Estt/209/2021-10

Copy to for information and necessary action:

1. Financial Commissioner/Principal Secretary/ Commissioner Secretary/ Secretaries to Government \_\_\_\_\_ Department.

2. Principal Secretary to the Hon'ble Lieutenant Governor
3. Additional Secretary to Chief Secretary, J&K.
4. Private Secretary to the Ld. Advocate General for information of the Ld. Advocate General
5. All the Special/Additional Secretaries(Legal)/Senior Law Officers/ Public Law Officers / Assistant Legal Remembrancers/ Associate Law Officers/ Assistant Law Officers posted in different departments/corporations/ boards/ commissions.
6. Advocate on Record /Standing Counsels/Additional Standing Counsels.
7. Private Secretary to Secretary to Government, Department of Law, Justice & PA
8. File concerned
9. Circular file.

  
(Reyaz Ali Bhat)  
Assistant Legal Remembrancer  
03.06.24



Government of Jammu & Kashmir (J&K)  
 District Mineral Office Geology & Mining Department Kupwara  
 email: dmokupw@gmail.com  
 Tel. No: 01955-253572

*Annexure P4*  
**DISPOSAL PERMIT**

Permit No: 153  
 Dated: 28-11-2023

Valid Upto: 26-12-2023

Subject: Construction of Bangus road phase 2nd KM 10th-17th

Reference: Ministry of Environment Forest and Climate Change (MOEFCC) Notification vide  
 S.O 1224 (E) Dt. 28th March 2020.

**Order**

Whereas Executive Engineer PWD (R&B) has communicated for providing of GSB for execution of bangus road phase 2nd KM 10th-17th vide his office letter No: 7215-18 dated: 12-10-2023.

Whereas Executive Engineer R&B Handwara has communicated for extension of permit vide his office letter No: 8198-99 dated: 20-10-2023

Whereas Executive Engineer I&FC Handwara has communicated the feasibility of the site for lifting of the material from Nallah Talri at Dobihat vide his office letter No: 3022-23 dated: 19-10-2023

Whereas the Area Incharge Handwara has physically inspected the applied area and certified the availability of material to be removed by the applicant.

Whereas MOEFCC has issued a notification vide S.O 1224(E) dated 28th March 2020, where under in Appendix (IX), Dredging and de-silting of dams, reservoirs, weirs, barrages, rivers and canals for the purpose of their maintenance, upkeep and disaster management have been exempted from requirement of Environmental Clearances.

Keeping in view the nature of the work and time bound desilting of the nallah, under Rule 56(2) (i) of the J&K Minor Mineral Concession, Storage, Transportation of minerals and prevention of illegal mining rules 2016, Disposal Permit is hereby granted in favour of Executive Engineer R&B Handwara through Jk Construction Company for removal of 4992 Mts N/Mukh in consideration of payment of Rs. 1,65,485.00 (Rupees One Lac Sixty Five Thousand Four Hundred and Eighty Five only) on account of advance Royalty and TCS applicable vide G.R No:1080812 dated:28-11-2023

Subject to following terms and conditions:

- The Permit Holder will take all precautions for the protection of the environment and control of pollutions while removal of mineral at the site.
- The material so removed from the site is not supplied to any other agency or firm except the allotted projects and not to be used for commercial purpose.

*Handwritten Signature*  
 District Mineral Officer  
 Geology & Mining Dept.  
 Kupwara

- 123
- The Permit Holder will allow the Executive Staff and the officers of the Deptt. of Geology & Mining Deptt. to inspect, Check and measure the Minor Minerals at all stages including its transportation.
  - The extraction/lifting of bed material be time bound i.e. 09:00 AM to 05:00 PM
  - The Permit Holder shall abide by the provisions of Mines & Minerals (Development and Regulation) Act 1957 and rules made there under besides J&K mining rules 2016.
  - Surrender this permit in original to this department after dispatching last consignment within a weeks' time.
  - The process of extraction shall be restricted to a depth of 01 Mtr only. The permit Holder shall be strictly governed by Rule 60 of J&K Minor Mineral Concession, Transportation of Minerals and prevention of Illegal Mining Rules 2016 failure of compliance/ any lapse/irregularities found during inspection shall be deemed to cancellation/Withdrawal of Disposal Permit without assigning any reasons forthwith.
  - Stocking of the extracted material is strictly prohibited.
  - Mechanical screening of the extracted material shall not be responsible for any third party Claim.
  - The validity of the permit shall be up to expiry of due date or consumption of the material, whichever is earlier

No: DMO/Kup/DP/23/ 2902-09  
Dated: 28/11/2023

*[Signature]*  
Authorized Officer  
District Mineral Officer  
Geology & Mining Deptt.  
Kupwara

Copy to the:

1. Deputy Commissioner Kupwara for favour of information please.
2. Joint Director (K) Geology & Mining Deptt Srinagar for information please.
3. Ex. Engineer R&B, Division Handwara for favour of information and with the remarks that all dues except cost of material has been collected from the permit holder.
4. Executive Engineer IS&FC Division Handwara for favour of information and necessary action please.
5. Tehsildar Handwara for favour of information please.
6. Station House Officer Handwara for favour of information please.
7. Area Incharge Handwara for Information and necessary action.
8. JK Construction Company for information and compliance.
9. Office file

4  
Annexure-P5

Government of India  
Ministry of Road Transport and Highways  
(P - I Zone)

Parivahan Bhavan,  
1, Sansad Marg,  
New Delhi - 110 001.

F. No. RW/NH-12037/34/2003/J&K/NH-1(CRF)

Dated: 27.03.2017

To  
The Secretary,  
Government of Jammu & Kashmir  
Public Works Department (PWD),  
Srinagar, Jammu & Kashmir

Subject: Sanction of Central Road Fund (CRF) Projects (72 Nos.) in the State of Jammu & Kashmir for the year 2016-17-Administrative Approval-reg.

(Job Nos. from CRF-J&K-2016-17-151 upto CRF-J&K-2016-17-222)

Sir,

I am directed to refer to State PWD Memo No. PW(R&B)/Plan/7202016 dated 01.12.2016, dt. 17.01.2017, dated 02.02.2017 and dated 07.03.2017 forwarding therein the priority list of works under CRF for Jammu & Kashmir for sanction under CRF during current financial year and to convey the Administrative Approval of the President for an amount of Rs. 1019.23 crore (Rupees one thousand nineteen crore and twenty three lakh only) for 72 works as per statement enclosed as Annexure with this sanction letter along with their Job Nos. subject to satisfying the criteria required as per CRF Rules 2014.

1.1 This sanction is subject to the submission of certificate which is to be submitted by the State Govt mentioning that their demand under CRF Release will be subject to limited accruals as per CRF Rules and all the works will start in the year 2017-18.

2. The above sanction is based on the applicable schedule rates to meet the construction of work debitible to the allocation of the Government of Jammu & Kashmir under the Central Road Fund (State Roads) Rules, 2014 published vide Gazette Notification No. GSR 531 (E) dated 24<sup>th</sup> July, 2014 and circulated vide this Ministry's letter No. NH-1101/2/2000-P&M (Pt.) dated 26<sup>th</sup> August, 2014.

3. State Government shall ensure that individual project is technically approved, financially sanctioned within a period of four months from the date of administrative approval of the work failing which the work shall be deemed to have been de-sanctioned unless revised administrative approval of the Government of India is obtained.

4. No excess cost beyond 10% of the amount administratively approved for the proposal shall be permissible and the excess, if any, shall be arranged by the State from their own resources. No revised estimate will be considered in this scheme.

5. The State Government shall adopt e-tendering system on mandatory basis for execution of the above work failing which the expenditure incurred on the work will not be reimbursed by the Ministry.

2.....

*[Handwritten Signature]*

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6. The display boards on development activities of the road shall be made as per guidelines issued vide Ministry's letter No. RW/NH-330-14/10/2002-52102 dated 29<sup>th</sup> Aug, 2003.

7. This approval is accorded subject to the following conditions:-

7.1 The total expenditure on all works in the State approved for being financed out of Central Road Fund (Allocation) does not at any time exceed the amount actually available therein.

7.2 The stipulations made in the Central Road Fund (State Roads) Rules, 2014 published vide Notification No. GSR 531(E) dated 24<sup>th</sup> July, 2014 shall be strictly followed.

7.3 If the project road merges with any National Highways, the details at such junction/location shall be got approved from this Ministry/NHAI before entrusting the work.

7.4 The estimate for the above work includes provisions for contingencies @ 3%, Cost of devising and operation of a Quality Assurance System @ 1%, Quality Control @ 1% and work charged establishment @ 0.5 % as laid down in Sub-Rule 13 of Rule 7 of Central Road Fund (State Roads) Rules, 2014.

8. The job number assigned to this work may be quoted in all future correspondences relating to the work.

9. Government of Jammu & Kashmir shall furnish the completion certificate duly vetted by Audit as soon as the works are completed and positively within a period of three months from the date of completion of the works as per Central Road Fund (State Roads) Rules, 2014 published vide Notification No. GSR 531 (E) dated 24<sup>th</sup> July, 2014.

10. Government of Kashmir shall furnish the progress report, expenditure report and utilization certificate as specified in clause (b) of sub-rule (1) of Rule 8 of Central Road Fund (State Roads) Rules, 2014.

11. The standard design and specification of the works to be proposed shall follow the relevant guidelines, codes, Indian Roads Congress specifications as directed by the Central Government and the period of completion of projects shall be as per Sub-Rule 10 of Rule 7 of the Central Road Fund (State Roads) Rules, 2014.

12. The expenditure is debitible under the Head 3601 (Plan)-Grants-in-Aid to State Government (Major Head); 02-Grants for State Plan Schemes (Sub Major Head); 02.105-Grants from Central Road Fund (Minor Head) 01-Grants for State Roads; 01.00.35-Grants for Creation of Capital Assets under Demand No.74-Ministry of Road Transport & Highways for the year 2016-2017.

Yours faithfully,

(Shivkant Kumar)

Under Secretary to the Government of India

Encl.: As above (Annexure)

-- 3 --

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## Copy to:

1. The Chief Engineer PWD Jammu, Jammu & Kashmir.
2. The Accountant General, Govt. of Jammu & Kashmir.
3. The Chief Controller of Accounts, IDA Building Jammagar House, New Delhi.
4. Principal Director of Audit, Economic & Services Ministries, AGCR Building, IP Estate, New Delhi.
5. The Regional Pay & Accounts officer, Ministry of Road Transport & Highways, 6<sup>th</sup> Floor, Kendriya Sadan, Sector 9A, Chandigarh
6. Section Officer, W&A Section.

7.

R.O., R.T.H., Chandigarh Under Secretary to the Government of India

Nand  
(Shivrajit Kumar)

Encl.: As above (Annexure)

## Copy also to:

1. PS / OSD to Hon'ble Minister (RT&H) ✓
2. CE (Planning) / CE (P-2) / SE (P-2) / AEE (P-2) / P & M Section / Guard Folder.

Encl.: As above (Annexure)

Vijayalakshmi  
(Vijayalakshmi)  
Section Officer  
Tel : 011-2371 6598

Sl	Name of the road	District	Category of Road	Scope of work as per estimate	Length (km)	Job No. & Date	Cost (Rs. in Lakh)
1	Construction of 4x33 m plate girder bridge on ADV road km 9 <sup>th</sup> at Larkipora	Anantnag	MDR	Bridge	-	CRF-J&K-2016-17-151 dated 24/03/2017	1250
2	Construction of bridge at river Jhelum at Gadiganjpora, Bijbehara	Anantnag	ODR	Bridge	-	CRF-J&K-2016-17-152 dated 24/03/2017	1200
3	2x25 m span bridge at Rakki Chee	Anantnag	MDR	Bridge	-	CRF-J&K-2016-17-153 dated 24/03/2017	354.57
4	Upgradation of Mattan Akura Poslikeri road upto Huggam Nambal	Anantnag	ODR	Widening	7.00 km	CRF-J&K-2016-17-154 dated 24/03/2017	2000
5	Construction of 2x45 m trussed girder bridge at Rehn Chowgund road over Nalla Sundran	Anantnag	ODR	Bridge	-	CRF-J&K-2016-17-155 dated 24/03/2017	940.44
6	Verinag - Karpran road	Anantnag	ODR	Upgradation	10.00 km	CRF-J&K-2016-17-156 dated 24/03/2017	1500
7	Construction of road along old Brengi Canal	Anantnag	ODR	Construction	11.00 km	CRF-J&K-2016-17-157 dated 24/03/2017	1500
8	Upgradation of Seer Hapatnar Ashamgam road	Anantnag	ODR	Widening	15.00 km	CRF-J&K-2016-17-158 dated 24/03/2017	2000
9	Improvement / upgradation of Sirakpora - Kanganhal - Chattergu road	Anantnag	ODR	Upgradation	16.0 km	CRF-J&K-2016-17-159 dated 24.03/2017	2000
10	Upgradation of Mattan Achabal road	Anantnag	MDR	Upgradation	8.00 km	CRF-J&K-2016-17-160 dated 24/03/2017	1000
11	Construction of 4x25 m span plate girder bridge on Nallah connecting Ariu & Babapora including construction of approach road	Bandipora	ODR	Bridge	-	CRF-J&K-2016-17-161 dated 24/03/2017	789.94
12	Construction of 5x40m span (200 m long) steel girder bridge over Nalla Ferozpora at Nowgam Zalpura	Bandipora	MDR	Bridge	-	CRF-J&K-2016-17-162 dated 24/03/2017	1137.2
13	Construction of Wanpora Markoot road via Peerbasaba Dawar Kishanganga right abutment	Bandipora	ODR	Construction	10.00 km	CRF-J&K-2016-17-163 dated 24/03/2017	1000

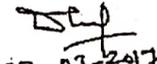
14	Tuli to Dharmari Via Banna/Thilloo	Baramulla	MDR	Widening	13.00 km	CRF-J&K-2016-17-164 dated 24/03/2017	1000
15	Upgradation / widening of Choorā - Burzabashān - Dardpora/Tilgam road including Athoora - Hall, Bulgam link CRF-J&K-2016-1	Baramulla	MDR	Upgradation	30.00 km	CRF-J&K-2016-17-165 dated 24/03/2017	1500
16	3x15 m span bridge Gurseer - Gagir over river Jhelum	Baramulla	ODR	Bridge	-	CRF-J&K-2016-17-166 dated 24/03/2017	1500
17	Widening / upgradation of Zehanpora Shahoora Sharief road	Baramulla	MDR	Widening	22.00 km	CRF-J&K-2016-17-167 dated 24/03/2017	2000
18	Construction of 1x20m twin foot bridge over Nalla Doodganga at Kherigund Chadoora	Budgam	ODR	Bridge	-	CRF-J&K-2016-17-168 dated 24/03/2017	242.27
19	Upgradation of Chadoora - Branwar road upto Haljan	Budgam	ODR	Upgradation	8.00 km	CRF-J&K-2016-17-169 dated 24/03/2017	1500
20	Upgradation of road from RandakDaji Jawalpora Waterihal Gaffar Abad via Samsen upto Yarikhhah	Budgam	MDR	Upgradation	20.00 km	CRF-J&K-2016-17-170 dated 24/03/2017	1500
21	Four laning of Pandach - Bechama road	Ganderbal	MDR	Widening/ upgradation	5.00 km	CRF-J&K-2016-17-171 dated 24/03/2017	2000
22	Sumbal Bala road	Ganderbal	MDR	Construction	5.00 km	CRF-J&K-2016-17-172 dated 24/03/2017	748
23	Strengthening/ upgradation of Buygam Nani Bugh Srendoo Ashmuji, Bogund Suipar & Kanpora road	Kulgam	ODR	Strengthening	11.50 km	CRF-J&K-2016-17-173 dated 24/03/2017	1061
24	Construction of 3x40m girder bridge on Chalan Asthal road at village Asthal	Kulgam	MDR	Bridge	-	CRF-J&K-2016-17-174 dated 24/03/2017	955
25	Adjam bridge at Kulgam	Kulgam	MDR	Bridge	-	CRF-J&K-2016-17-175 dated 24/03/2017	2000
26	Upgradation of Vilgam, Champora, Hafrad road including Dohama and Tarathpora road	Kupwara	ODR	Widening	10.00 km	CRF-J&K-2016-17-176 dated 24/03/2017	1500
27	Construction of road from Tangdar to Gabra via Hajitra	Kupwara	MDR	Construction	16.00 km	CRF-J&K-2016-17-177 dated 24/03/2017	1581.5
28	Upgradation of Salkoot Halmatpora Bategam Gushi including Marhana Daribal road via Ziyarat Sharif	Kupwara	ODR	Upgradation	11.00 km	CRF-J&K-2016-17-178 dated 24/03/2017	1500

29	Widening / upgradation of Chntipora to Darbal via Batagund / Wujhama	Kupwara	ODR	Widening	12.00 km	CRF-J&K-2016-17-179 dated 24/03/2017	1500
30	Construction of Khumriyal Shumriyal Gund Jahangir road including Dowlari Kantpora on Sewar Kawari road	Kupwara	ODR	Upgradation	11.00 km	CRF-J&K-2016-17-180 dated 24/03/2017	1500
31	Strengthening / widening / upgradation of road from NH-44 (LPD bottling plant) to Andrasoo via gas turbine Konibal	Pulwama	MDR	Strengthening	8.50 km	CRF-J&K-2016-17-181 dated 24/03/2017	1188.7
32	Upgradation of Nagbal Turkawangan road and Wasoballan Hajipora road including Baskuchan Kaliwara road	Shopian	ODR	Upgradation	14.50 km	CRF-J&K-2016-17-182 dated 24/03/2017	246.45
33	230 m second bridge over river Jhelum near Doordarshan Kendra connecting Rajbagh with TRC along with viaduct span	Srinagar	MDR	Bridge	-	CRF-J&K-2016-17-183 dated 24/03/2017	3200
34	Construction of link road from Chilly Pain to Kuttikulth via Muksyas Chilly Bala	Doda	ODR	New construction	10.50 km	CRF-J&K-2016-17-184 dated 24/03/2017	1200
35	Construction of road from PulDoda to Beoli via Doda town	Doda	MDR	Widening/Up gradation	11.00 km	CRF-J&K-2016-17-185 dated 24/03/2017	1500
36	Construction of road from Bamyal to Deva Mai temple via Holy Mandir including 45 m span bridge over Holy Nallah	Jammu	MDR	Widening	5.50 km	CRF-J&K-2016-17-186 dated 24/03/2017	1500
37	Widening / upgradation of RS PuraSuchetgarh road up to 4 lanes km 1 to 7 RD 800	Jammu	MDR	Widening/Up gradation	6.80 km	CRF-J&K-2016-17-187 dated 24/03/2017	1500
38	Construction of balance work of 220 m span motorable bridge over NallaUjh near Guddu Flail	Kathua	ODR	Bridge	-	CRF-J&K-2016-17-188 dated 24/03/2017	1000
39	Improvement / widening of old Samba - Kathua road	Kathua	MDR	Improvement/ Widening	14.70 km	CRF-J&K-2016-17-189 dated 24/03/2017	1500
40	Construction of road from Bhatyas to Challar via Jakyas	Doda	ODR	Improvement/ Upgradation	14.00 km	CRF-J&K-2016-17-190 dated 24/03/2017	1000

41	Improvement / upgradation of HastiSarthalDeviji road km 1 <sup>st</sup> to 20 <sup>th</sup>	Kishtwar	ODR	Improvement/Upgradation	14.00 km	CRF-J&K-2016-17-191 dated 24/03/2017	2000
42	Construction of 110m span double lane pre-stressed concrete motorable bridge with 1.2m wide walk way on both sides over MandiNallah at Mandi	Poonch	MDR	Bridge	-	CRF-J&K-2016-17-192 dated 24/03/2017	1125.1
43	Construction of 140m (4x35m) span double lane pre-stressed concrete motorable bridge with 1.2m wide walk way on both sides over MendharNallah at Mankote	Poonch	ODR	Bridge	-	CRF-J&K-2016-17-193 dated 24/03/2017	1109.9
44	Upgradation of DevakHathal road in Rajouri district constituency Nowshera district Rajouri (L=24 kms)	Rajouri	ODR	Widening	24.00 km	CRF-J&K-2016-17-194 dated 24/03/2017	1500
45	Construction of road from Khari Kote to Sarachi, sub-division Ramsoo	Ramban	MDR	Construction/Widening	10.00 km	CRF-J&K-2016-17-195 dated 24/03/2017	1200
46	Construction of 32m span double lane bridge at Rajouri (Hamilton) including approaches	Rajouri	ODR	Bridge	-	CRF-J&K-2016-17-196 dated 24/03/2017	540
47	Construction of 160m span pre-stressed RCC double lane bridge at the take-off point at Jhajjar on Panthal Jhajjar road	Reasi	MDR	Bridge	-	CRF-J&K-2016-17-197 dated 24/03/2017	2000
48	Widening / upgradation of Panthal Jhajjar road from km 1 <sup>st</sup> to 13 <sup>th</sup>	Reasi	MDR	Widening/Upgradation	12.20 km	CRF-J&K-2016-17-198 dated 24/03/2017	1700
49	Improvement / upgradation of road from Narloo to HunderGall (hospital)	Reasi	MDR	Improvement/Upgradation	12.00 km	CRF-J&K-2016-17-199 dated 24/03/2017	1700
50	Improvement / upgradation of road from railway station to Nangal including construction of 60m bridge	Reasi	MDR	construction of Bridge	-	CRF-J&K-2016-17-200 dated 24/03/2017	1500
51	Construction of bridge at Utterbani over river Devak at village Utterbeni in Samba constituency	Samba	ODR	Bridge	-	CRF-J&K-2016-17-201 dated 24/03/2017	1200

52	Improvement / upgradation / strengthening of Samba Sumb road	Samba	ODR	Improvement/ Strengthening	10.00 km	CRF-J&K-2016-17-202 dated 24/03/2017	1800
53	Widening / improvement of Utterbebani Purmandal road via Mandal	Samba	ODR	Widening/Improvement	10.72 km	CRF-J&K-2016-17-203 dated 24/03/2017	1800
54	Approach road and underpass for AIIMS at Vijaypur	Samba	ODR	Approach road and underpass	5	CRF-J&K-2016-17-204 dated 24/03/2017	1988
55	Widening of existing Raya Morh, Raya Suchai Mandal link road (Central University road double lane)	Samba	ODR	Widening	8.50 km	CRF-J&K-2016-17-205 dated 24/03/2017	2000
56	Construction / upgradation of Martselang road	Leh	ODR	Upgradation	4.7	CRF-J&K-2016-17-206 dated 24/03/2017	687
57	Chogtamsar to Hemis road	Leh	ODR	Upgradation	9.0	CRF-J&K-2016-17-207 dated 24/03/2017	1988.9
58	Construction of 80m span steel girder motorable bridge including approaches at Dharat Dhandani	Rajouri	ODR	Bridge	-	CRF-J&K-2016-17-208 dated 24/03/2017	440
59	Improvement / upgradation of road from Bhaderkote to Dangdooru	Kishtwar	ODR	Improvement	18.00 km	CRF-J&K-2016-17-209 dated 24/03/2017	1200
60	Upgradation of Udampur Ghordi road from single lane to double lane	Udhampur	MDR	Upgradation	28.00 km	CRF-J&K-2016-17-210 dated 24/03/2017	4000
61	Construction of Mantali Dudu road	Udhampur	MDR	Widening	20.00 km	CRF-J&K-2016-17-211 dated 24/03/2017	1000
62	Construction of road from Ramnagar to Chatredi (phase-I)	Udhampur	MDR	Improvement	15.00 km	CRF-J&K-2016-17-212 dated 24/03/2017	1000
63	Upgradation / widening of main road upto Karsha Zanskar	Kargil	ODR	Widening	10.10 km	CRF-J&K-2016-17-213 dated 24/03/2017	1800
64	Upgradation of road from Aripanthan to Khag	Budgam	MDR	Upgradation	10.00 km	CRF-J&K-2016-17-214 dated 24/03/2017	1308.5
65	Construction / upgradation / widening of road from Dayalchak to Kattal Gujjara in CRP (L=12 km)	Kathua	ODR	Improvement	12 km	CRF-J&K-2016-17-215 dated 24/03/2017	1000

66	Tral to Satoora and Khankah to Pastoona via Batgund including bridge (phase-I)	Pulwama	MDR	Widening and Bridge	33.50 km	CRF-J&K-2016-17-216 dated 24/03/2017	1500
67	Construction of Handwara - Bangus road (phase-I)	Kupwara	ODR	Construction	29.00 km	CRF-J&K-2016-17-217 dated 24/03/2017	2000
68	Below Drabgam Shadimarg road	Pulwama	MDR	Construction	7.50 km	CRF-J&K-2016-17-218 dated 24/03/2017	927.59
69	Drabgam-C.B Nathachgoze road	Pulwama	MDR	Construction	9.00 km	CRF-J&K-2016-17-219 dated 24/03/2017	1170
70	1 x 45 m span bridge at Kamutul and 1 x 48 span bridge at Thulus Porsa over river Suru including approach road	Kargil	MDR	Bridge		CRF-J&K-2016-17-220 dated 24/03/2017	1394
71	Sambal-Bandipora Road	Bandipora	MDR	Upgradation	13.00 km	CRF-J&K-2016-17-221 dated 24/03/2017	1849.3
72	Wattlab- Chetlak Road	Bandipora	MDR	Upgradation	14.00 km	CRF-J&K-2016-17-222 dated 24/03/2017	1400
					Total		Rs. 101923 lakhs

  
 29-03-2017  
 (Dhbeeraj Goyal)  
 AEE (P-2)

Page 6/6 of Annexure.

"Annexure - P6"

"Annexure - P6"

(42)

Government of Jammu & Kashmir

OFFICE OF THE EXECUTIVE ENGINEER R&B DIVISION HANDWARA.

JOINT SITE INSPECTION REPORT

A proposal has been submitted under the J&K Forest (Conservation) Act 1997 for use of forest land for non forestry purpose. The subject envisages the use of forest land for construction of Handwara to Bungus road. The site inspection of the land involved in the proposal has been done by us on dated:- 02-07-2017 to 25-07-2017. On inspection of the site, it is found that the land required by the user agency is a forest land measuring 14.00ha.

Date: 25-07-2017  
Place: Handwara

Executive Engineer  
R&B Division  
Handwara

(a) The user agency has not violated the provision of J&K Forest (Conservation) Act 1997, and no work has been started without proper sanction.

Place: Handwara  
Dated: 07-08-2017

Divisional Forest Officer,  
Langate Forest Division,  
Langate.

compensation of forest crop coming under the construction of  
 Ara to Bungus (km 1 to 35) by PWD (R&B) Division HAndwara  
 Compartment Nos. 2, 3a, 3b, 5, 6, 10, 11, 13, 14, 15, 16, 24, 25,

(46)

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	Dia- class	No of Trees/ Poles	Standard Rate/ Tree	Amount in Rs	2 Times Compensation (Net Amount)	
01	0-10	204	170	34680.00	69360.00	
02	10-20	153	650	99450.00	198900.00	
03	20-30	84	130	10920.00	21840.00	
04	30-40	46	2450	112700.00	225400.00	
05	40-50	35	4150	145250.00	290500.00	
06	50-60	23	6700	154100.00	308200.00	
07	60-70	21	10480	220080.00	440160.00	
08	70-80	04	14030	56120.00	112240.00	
09	80-90	05	18110	90550.00	181100.00	
10	90-100	01	24080	24080.00	48160.00	
11	100 Over	02	26450	52900.00	105800.00	
		578		1000830.00	2001660.00	
01	Kail	0-10	08	110	880.00	1760.00
02		10-20	27	410	11070.00	22140.00
03		20-30	25	820	20500.00	41000.00
04		30-40	25	1280	32000.00	64000.00
05		40-50	10	2200	22000.00	44000.00
06		50-60	07	4560	31920.00	63840.00
07		60-70	01	6730	6730.00	13460.00
08		70-80	0	0	0	0
09		80-90	0	0	0	0
10		90-100	0	0	0	0
11		100 Over	0	0	0	0
		TOTAL	103		125100.00	250200.00
01	FIR	0-10	23	70	1610.00	3220.00
02		10-20	02	270	540.00	1080.00
03		20-30	29	450	13050.00	26100.00
04		30-40	60	1130	67800.00	135600.00
05		40-50	32	2000	64000.00	128000.00
06		50-60	32	3940	236400.00	472800.00
07		60-70	60	6480	252720.00	505440.00
08		70-80	39	9060	298980.00	597960.00
09		80-90	33	10970	241340.00	482680.00
10		90-100	22	10970	241340.00	482680.00
11		100 Over	13	13170	171210.00	342420.00
		TOTAL	321	14120	112960.00	225920.00
		G. TOTAL	1002	0	1460610.00	2921220.00
		D/K /F			2586540.00	5173080.00

967 to be removed

Range Officer,  
Rajwar

DFO, Langate Forest Division,  
Langate



संघीय अण्डरने

English

# RTI Online

Version 2.0

An Initiative of Department of Personnel &amp; Training, Government of India

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## Online RTI Status Form

Enter Registration Number  
Name

MOENF/R/E/24/00002 ✓

Received Date

Rasikh Rasool Bhat

Public Authority

01/01/2024  
Ministry of Environment, Forest  
and Climate Change

Status

REQUEST DISPOSED OF

Date of action

31/01/2024

Reply :- There is no information available on record of the  
Ministry. Only National Highways and State Highways come  
under the ambit of EIA Notification 2006.

CPIO Details :-

Amardeep Raju (IA-Infra-I)

Phone: 011-20819188

ad[dot]raju[at]nic[dot]in

Tanmay Kumar (Infra-I)

Phone: 011-20819176

tanmay[dot]kumar-rj[at]gov[dot]in

First Appellate Authority Details  
:-

011-24695302

Nodal Officer Details :-  
Telephone Number

us[dot]rti-mef[at]nic[dot]in

Email Id

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*Rasikh Rasool Bhat*

235  
"Annexure-PB"

Government of Jammu & Kashmir  
OFFICE OF THE EXECUTIVE ENGINEER R&B DIVISION HANDWARA.

Adv. Rasikh Rasool Bhat  
S/O Gh. Rasool Bhat  
Ahgam Handwara

No: 8546-49  
Date: 05-12-2023

Subject: Request of information under right to information Act 2005 of Handwara  
Bangus road.

Sir,

Apropos to the above mentioned subject. In this connection Before the information is submitted to you under RTI Act 2005. You are directed to deposit an amount of RS 0.15lacs to the divisional office as Photostat charges/Printing Charges and design reports etc. for furnishing the information.

  
Executive Engineer,  
R&B Division Handwara

Copy to:

- 1) Superintending Engineer PWD(R&B) circle Kupwara for information.
- 2) Assistant executive engineer Handwara for information.



"Annexure 236pg-11" "Annexure - P9"

Government of Jammu & Kashmir (UT)  
District Mineral Office Geology & Mining Department Kupwara  
email:-dmokup@gmail.com  
Tel. No: 01955-253572

### DISPOSAL PERMIT

Permit No: 175

Dated: 01-01-2024

Valid Upto:-06-01-2024

**Subject: Construction of Bangus road phase 2nd KM 10th-17th**

Reference: Ministry of Environment Forest and Climate Change (MOEFCC) Notification vide S.O 1224 (E) Dt. 28th March 2020.

### Order

**Whereas** Executive Engineer PWD (R&B) has communicated for providing of GSB for execution of bangus road phase 2nd KM 10th-17th vide his office letter No: 7215- 18 dated: 12-10-2023.

**Whereas** Executive Engineer R&B Handwara has communicated for extension of permit vide his office letter No: 8198-99 dated: 20-10-2023

**Whereas** Executive Engineer I&FC Handwara has communicated the feasibility of the site for lifting of the material from Nallah Talri at Chalpora near playground vide his office letter No: 4103-06 dated: 30-12-2023

**Whereas** the Area Incharge Handwara has physically inspected the applied area and certified the availability of material to be removed by the applicant.

**Whereas** MOEFCC has issued a notification vide S.O 1224(E) dated 28th March 2020, where under in Appendix (IX), Dredging and de-silting of dams, reservoirs, weirs, barrages, rivers and canals for the purpose of their maintenance, upkeep and disaster management have been exempted from requirement of Environmental Clearances.

Keeping in view the nature of the work and time bound desiltation of the nallah, under Rule 56(2) (i) of the J&K Minor Mineral Concession, Storage, Transportation of minerals and prevention of illegal mining rules 2016, Disposal Permit is hereby granted in favour of **Executive Engineer R&B Handwara** through **Jk Construction Company** for removal of 800 Mts N/Mukh from Nallah Talri at chalpora near playground, in consideration of payment of Rs. 26,520.00 (Rupees Twenty Six Thousand Five Hundred and Twenty only) on account of advance Royalty and TCS applicable vide G.R No:1082062 dated:01-01- 2024 Subject to following terms and conditions:

- The Permit Holder will take all precautions for the protection of the environment and control of pollutions while removal of mineral at the site.
- The permit holder shall utilize One JCB for extraction of the river bed material.

  
District Mineral Officer  
Geology & Mining Dept.  
Kupwara



- The material so removed from the site is not supplied to any other agency or firm except the allotted projects and not to be used for commercial purpose.
- The Permit Holder will allow the Executive Staff and the officers of the Deptt. of Geology & Mining Deptt. to inspect, Check and measure the Minor Minerals at all stages including its transportation.
- The extraction/lifting of bed material be time bound i.e. 09:00 AM to 05:00 PM
- The Permit Holder shall abide by the provisions of Mines & Minerals (Development and Regulation) Act 1957 and rules made there under besides J&K mining rules 2016.
- Surrender this permit in original to this department after dispatching last consignment within a weeks' time.
- The process of extraction shall be restricted to a depth of 01 Mtr only. The permit Holder shall be strictly governed by Rule 60 of J&K Minor Mineral Concession, Transportation of Minerals and prevention of illegal Mining Rules 2016 failure of compliance/ any lapse/irregularities found during inspection shall be deemed to cancellation/Withdrawal of Disposal Permit without assigning any reasons forthwith.
- Stocking of the extracted material is strictly prohibited.
- Mechanical screening of the extracted material is strictly prohibited The Department shall not be responsible for any third party Claim.
- The validity of the permit shall be up to expiry of due date or consumption of the material, whichever is earlier

No: DMO/Kup/DP/23/ 3289-96  
Dated: 01/01/2024

*[Signature]*  
Authorized Officer  
District Mineral Officer  
Geology & Mining Deptt  
Kupwara  
*[Signature]*

Copy to the:

- Deputy Commissioner Kupwara for favour of information please.
- Joint Director (K) Geology & Mining Deptt Srinagar for information please.
- Ex. Engineer R&B Division Handwara for favour of information and with the remarks that all dues except cost of material has been collected from the permit holder.
- Executive Engineer I&FC Division Handwara for favour of information and necessary action please.
- Tehsildar Handwara for favour of information please.
- Station House Officer Handwara for favour of information please.
- Area Incharge Handwara for information and necessary action.
- ✓ JK Construction Company for information and compliance.
- Office file



FORM—F.C. 1

RECEIPT FORM

DP-175

U/R. 26,521/-

RECEIPT FOR PAYMENTS TO GOVERNMENT

Receipt No. 1082062 ..... Place Kupwara

Dated : 01-01-2024

Office/Division DMO Kupwara

Received from JK Construction Company

With Letter No. .... Dated : .....

Rs. 26,520 = 00 (Rupees Twenty Six thousand

Five hundred & Twenty Only.)

in cash/by cheque on account of Royalty + DMF + TCS

for BOMG of North Muleh

R = 20,000 = 00

Cashier's Signature

DMF = 6000 = 00

Accountant Designation

TCS = 520 = 00

Total 26,520 = 00

This receipt is non-transferable.

2. No application for refund will be entertained without the production of the receipt and its delivery on return of the money of execution of satisfactory bond of indemnity.

Printed on Security Paper

PAN. AAEFJ4887A

# Indian Red Cross Society

Distt. Branch Kupwara (Kmr.)

S. No. \_\_\_\_\_

Date: 19/10/23

RECEIVED with thanks from M/s JK Construction  
Company

through

D/O Kupwara

the sum of Rupees

Three thousand only

by Cash / Cheque/D.D. No \_\_\_\_\_

on account of Donation / Voluntry Contribution

**Rs. 3000**

District [Signature]  
Accountant

Kupwara

FORM—F. C. 1



RECEIPT FORM

RECEIPT FOR PAYMENTS TO GOVERNMENT

1076729

Receipt No. .... Place Kupwara.

Dated : 19-10-2023,

Office/Division DMO Kupwara.

Received from JK Constructive Company.

With Letter No. .... Dated : .....

Rs. ₹66300=00. (Rupees Sixty Six

thousand and three hundred only.

in cash/by cheque on account of Royalty + DMF + TCS

For 2000000/- Month of Nov 2023  
(Stamping & Geology) For (Construction)  
of Bangor Road Phase 2nd Km 10-17.

Note: 1. This receipt is non-transferable.

R = 5000000/-  
DMF = 1500000/-  
TCS = 1300000/-

Printed on Security Paper

66300=00.

PAN NO: AAEPJ4887A

[Signature]  
District Officer  
Geology & Mining Dept  
Kupwara



Government of Jammu & Kashmir (UT)  
 District Mineral Office Geology & Mining Department Kupwara  
 email: dmokupw@gmail.com  
 Tel. No: 01955-251572

### DISPOSAL PERMIT

Permit No: 116  
 Dated:- 19-10-2023

Valid Upto:-10-11-2023

Subject: Construction of Bangus road phase 2<sup>nd</sup> KM 10<sup>th</sup> -17<sup>th</sup>

Reference: Ministry of Environment Forest and Climate Change (MOEFCC)  
 Notification vide S.O 1224 (E) Dt. 28<sup>th</sup> March 2020.

### Order

**Whereas** Executive Engineer PWD (R&B) has communicated for providing of GSB for execution of bangus road phase 2<sup>nd</sup> KM 10<sup>th</sup> -17<sup>th</sup> vide his office letter No: 7215-18 dated: 12-10-2023

**Whereas** Executive Engineer I&FC Handwara has communicated the feasibility of the site for lifting of the material to the tune of 2000 Mts from Nal;lah Talri (Sultanpora to Galgazna ) vide his office letter No: 3022-23 dated: 19-10-2023

**Whereas** the Area Incharge Handwara has physically inspected the applied area and certified the availability of material to be removed by the applicant..

**Whereas** MOEFCC has issued a notification vide S.O 1224(E) dated 28<sup>th</sup> March 2020, where under in Appendix (IX), Dredging and de-silting of dams, reservoirs, weirs, barrages, rivers and canals for the purpose of their maintenance, upkeep and disaster management have been exempted from requirement of Environmental Clearances.

Keeping in view the nature of the work and time bound desiltation of the nallah , under Rule 56(2) (i) of the J&K Minor Mineral Concession, Storage, Transportation of minerals and prevention of illegal mining rules 2016, Disposal Permit is hereby granted in favour of **Executive Engineer R&B Handwara** through Jk Construction Company for removal of **2000 Mts N/Mukh** in consideration of payment of Rs. 66,300.00 (Rupees Sixty Six Thousand and Three hundred only) on account of advance Royalty and TCS applicable vide G.R No:1076729 dated:19-10-2023

Subject to following terms and conditions:

- The Permit Holder will take all precautions for the protection of the environment and control of pollutions while removal of mineral at the site.
- The material so removed from the site is not supplied to any other agency or firm except the allotted projects and not to be used for commercial purpose.
- The Permit Holder will allow the Executive Staff and the officers of the Deptt. of Geology & Mining Deptt. to inspect, Check and measure the Minor Minerals at all stages including its transportation.
- The extraction/lifting of bed material be time bound i.e. 09:00 AM to 05:00 PM

*[Signature]*  
 District Mineral Officer  
 Geology & Mining Deptt.  
 Kupwara

- The Permit Holder shall abide by the provisions of Mines & Minerals (Development and Regulation) Act 1957 and rules made there under besides J&K mining rules 2016.
- Surrender this permit in original to this department after dispatching last consignment within a weeks' time.
- The process of extraction shall be restricted to a depth of 01 Mtr only.
- The permit Holder shall be strictly governed by Rule 60 of J&K Minor Mineral Concession, Transportation of Minerals and prevention of illegal Mining Rules 2016 failure of compliance/ any lapse/irregularities found during inspection shall be deemed to cancellation/Withdrawal of Disposal Permit without assigning any reasons forthwith.
- Stocking of the extracted material is strictly prohibited.
- Mechanical screening of the extracted material is strictly prohibited
- The Department shall not be responsible for any third party Claim.
- The validity of the permit shall be up to expiry of due date or consumption of the material, whichever is earlier

No: DMO/Kup/DP/23/2360-67  
 Dated: 19/10/2023

*Handwritten signature*  
 Authorized Officer  
 District Mineral Officer  
 Geology & Mining Deptt.

Kupwara

Copy to the:

- Deputy Commissioner Kupwara for favour of information please.
- Joint Director (K) Geology & Mining Deptt Srinagar for information please.
- Ex. Engineer R&B Division Handwara for favour of information and with the remarks that all dues except cost of material has been collected from the permit holder
- Executive Engineer I&FC Division Handwara for favour of information and necessary action please
- Tehsildar Handwara for favour of information please.
- Station House Officer Handwara for favour of information please.
- Area Incharge Handwara for information and necessary action.
- JK Construction company for information and compliance.
- Office file



Government of Jammu & Kashmir (IT)  
District Mineral Officer Geology & Mining Department Kupwara  
email: dmokupa@gmail.com  
Tel. No: 01955-253372

### Corrigendum

With reference to disposal permit No: 116 dated 19-10-2023 issued from this office for lifting of material (GSB) for execution of Bangus Road Phase 2<sup>nd</sup> and In view of the resentment from public the concerned contractor is hereby directed to move to DOBI Chat Site for lifting of the leftover quantity.

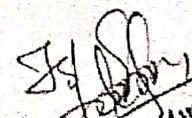
S/d-  
District Mineral Officer  
Geology & Mining Deptt  
Kupwara

No: DMO/Kup/DP/23/2319-26

Dated: 28-10-2023

Copy to:

- Deputy Commissioner Kupwara for favour of information please.
- Joint Director (K) Geology & Mining Deptt Srinagar for information please.
- Ex. Engineer R&B Division Handwara for favour of information and with the remarks that all dues except cost of material has been collected from the permit holder
- Executive Engineer I&FC Division Handwara for favour of information and necessary action please
- Tehsildar Handwara for favour of information please.
- Station House Officer Handwara for favour of information please.
- Area Incharge Handwara for information and necessary action.
- JK Construction Company for information and compliance.

  
District Mineral Officer  
Geology & Mining Deptt  
Kupwara

244  
G.M.A. 15/20/12

**Indian Red Cross Society**

Dist. Branch Supwara (Kmr.)

S. No. 1837

Date: 22/11/12

RECEIVED with thanks from M/s

The Contractors

through

DMOT Rep

the sum of Rupees

Three thousand 9

by Cash / Cheque/D.D. No

MPA

on account of Donation / Voluntary Contribution of

**Rs. 3000/-**

Geology  
Accountant



RECEIPT FOR PAYMENTS TO GOVERNMENT

Receipt No. 1080812 Place Kupwara.

Dated : 20-11-2023.

Office/Division DMO Kupwara.

Received from Jk. Construction Company.

With Letter No. Dated :

Rs. 165485=00 (Rupees One Lac. Sixty

Five thousand four hundred and eighty

in cash/by cheque on account of Loyalty DMF & TCS for 4992 units of ...

Cashier's Signature

Accountant Designation

Rs. 124000=00

Note: 1. This receipt is non-transferable.

2. No application for refund will be entertained without the production of the receipt and its delivery on return of the money of execution of satisfactory bond of indemnity.

DMF = 37000=00

TCS = 3245=00

Printed on Security Paper

165485=00

Divisional Mineral Office Geology & Mining Dept Kupwara

PAN: AAEEJ4082A



## DISPOSAL PERMIT

Permit No: 153  
Dated: 28-11-2023

Valid Upto: 26-12-2023

Subject: Construction of Bangus road phase 2nd KM 10th-17th

Reference: Ministry of Environment Forest and Climate Change (MOEFCC) Notification vide S.O 1224 (E) Dt. 28th March 2020.

### Order

Whereas Executive Engineer PWD (R&B) has communicated for providing of GSB for execution of bangus road phase 2nd KM 10th-17th vide his office letter No: 7215- 18 dated: 12-10-2023.

Whereas Executive Engineer R&B Handwara has communicated for extension of permit vide his office letter No: 8198-99 dated: 20-10-2023

Whereas Executive Engineer I&FC Handwara has communicated the feasibility of the site for lifting of the material from Nallah Talri at Dobighat vide his office letter No: 3022-23 dated: 19-10-2023

Whereas the Area Incharge Handwara has physically inspected the applied area and certified the availability of material to be removed by the applicant.

Whereas MOEFCC has issued a notification vide S.O 1224(E) dated 28th March 2020, where under in Appendix (IX), Dredging and de-silting of dams, reservoirs, weirs, barrages, rivers and canals for the purpose of their maintenance, upkeep and disaster management have been exempted from requirement of Environmental Clearances.

Keeping in view the nature of the work and time bound desiltation of the nallah, under Rule 56(2) (i) of the J&K Minor Mineral Concession, Storage, Transportation of minerals and prevention of illegal mining rules 2016, Disposal Permit is hereby granted in favour of Executive Engineer R&B Handwara through Jk Construction Company for removal of 4992 Mts N/Mukh in consideration of payment of Rs. 1,65,485.00 (Rupees One Lac Sixty Five Thousand Four Hundred and Eighty Five only) on account of advance Royalty and TCS applicable vide G.R No:1080812 dated:28-11- 2023

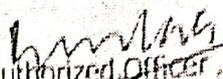
Subject to following terms and conditions:

- The Permit Holder will take all precautions for the protection of the environment and control of pollutions while removal of mineral at the site.
- The material so removed from the site is not supplied to any other agency or firm except the allotted projects and not to be used for commercial purpose.

District Mineral Officer  
Geology & Mining Dept.  
Kupwara

- The Permit Holder will allow the Executive Staff and the officers of the Deptt. of Geology & Mining Deptt. to inspect, Check and measure the Minor Minerals at all stages including its transportation.
- The extraction/lifting of bed material be time bound i.e. 09:00 AM to 05:00 PM
- The Permit Holder shall abide by the provisions of Mines & Minerals (Development and Regulation) Act 1957 and rules made there under besides J&K mining rules 2016.
- Surrender this permit in original to this department after dispatching last consignment within a weeks' time.
- The process of extraction shall be restricted to a depth of 01 Mtr only. The permit Holder shall be strictly governed by Rule 60 of J&K Minor Mineral Concession, Transportation of Minerals and prevention of illegal Mining Rules 2016 failure of compliance/ any lapse/irregularities found during inspection shall be deemed to cancellation/Withdrawal of Disposal Permit without assigning any reasons forthwith.
- Stocking of the extracted material is strictly prohibited,
- Mechanical screening of the extracted material is strictly prohibited The Department shall not be responsible for any third party Claim.
- The validity of the permit shall be up to expiry of due date or consumption of the material, whichever is earlier

No: DMO/Kup/DP/23/2902-09  
Dated: 28/11/2023

  
Authorized Officer  
District Mineral Officer - Kupwara  
Geology & Mining Deptt.  
Kupwara

Copy to the:

1. Deputy Commissioner Kupwara for favour of information please.
2. Joint Director (K) Geology & Mining Deptt Srinagar for information please.
3. Ex. Engineer R&B Division Handwara for favour of information and with the remarks that all dues except cost of material has been collected from the permit holder.
4. Executive Engineer I&FC Division Handwara for favour of information and necessary action please.
5. Tehsildar Handwara for favour of information please.
6. Station House Officer Handwara for favour of information please.
7. Area Incharge Handwara for information and necessary action.
8. JK Construction Company for information and compliance.
9. Office file

248 (43)

Government of Jammu & Kashmir  
Office of the Addl. Deputy Commissioner Handwara.

CERTIFICATE

Indenting Agency	(R&B) Division Handwara
Name of the Project	Construction of Handwara Bungus road(Phase Ist.)
Location of the project mentioning District, Tehsil and NES Block	Block Rajwar Tehsil: Handwara and Zachaldara District: Kupwara.
Forest Division and Range	Foest Division Langate Range: Rajwar
Estimated area of forest land required for use	20.00 Hectares
Brief description of the project covering salient features and total area involved	The road is being constructed Bungus valley which is a world class tourist destination. The valley is inaccessible at present. There is a huge thrust from the Govt. to explore new tourist destination. As such the Govt. is planning to construct the said road at an earliest.
iii Certificate from the concerned Deputy Commissioner to the effect that.	
a No suitable Revenue or Private land is available for the project indented.	Yes
b Equivalent state land(with details mentioned) shall be provided for compensatory afforestation in lieu of the forest land allowed for use	-

No: ADCA/208/106  
 Dated:- 18.05.2017.

*[Signature]*  
 Collector Land  
 (Addl. Deputy Commiossner  
 Handwara.

*Attended true copy*  
*[Signature]*

Government of India  
Ministry of Road Transport and Highways  
(I - I Zone)

Parivahan Bhuvan,  
1, Sansad Marg,  
New Delhi - 110 001.

F. No. RW/NH-12037/34/2003/J&K/NH-1(CRF)

Dated: 27.03.2017

To  
The Secretary,  
Government of Jammu & Kashmir  
Public Works Department (PWD),  
Srinagar, Jammu & Kashmir

260

Subject: Sanction of Central Road Fund (CRF) Projects (72 Nos.) in the State of Jammu & Kashmir for the year 2016-17-Administrative Approval-reg.

(Job Nos. from CRF-J&K-2016-17-151 upto CRF-J&K-2016-17-222)

Sir,

I am directed to refer to State PWD Memo No. PW(R&B)/Plan/720/2016 dated 01.12.2016, dt. 17.01.2017, dated 02.02.2017 and dated 07.03.2017 forwarding therein the priority list of works under CRF for Jammu & Kashmir for sanction under CRF during current financial year and to convey the Administrative Approval of the President for an amount of Rs. 1019.23 crore (Rupees one thousand nineteen crore and twenty three lakh only) for 72 works as per statement enclosed as Annexure with this sanction letter along with their job Nos. subject to satisfying the criteria required as per CRF Rules 2014.

1.1 This sanction is subject to the submission of certificate which is to be submitted by the State Govt mentioning that their demand under CRF Release will be subject to limited accruals as per CRF Rules and all the works will start in the year 2017-18.

2. The above sanction is based on the applicable schedule rates to meet the construction of work debit to the allocation of the Government of Jammu & Kashmir under the Central Road Fund (State Roads) Rules, 2014 published vide Gazette Notification No. GSR 531 (E) dated 24<sup>th</sup> July, 2014 and circulated vide this Ministry's letter No. NH-11011/2/2000-P&M (PL) dated 26<sup>th</sup> August, 2014.

3. State Government shall ensure that individual project is technically approved, financially sanctioned within a period of four months from the date of administrative approval of the work failing which the work shall be deemed to have been de-sanctioned unless revised administrative approval of the Government of India is obtained.

4. No excess cost beyond 10% of the amount administratively approved for the proposal shall be permissible and the excess, if any, shall be arranged by the State from their own resources. No revised estimate will be considered in this scheme.

5. The State Government shall adopt e-tendering system on mandatory basis for execution of the above work failing which the expenditure incurred on the work will not be reimbursed by the Ministry.

2.....

*[Handwritten Signature]*

--2--

6. The display boards on development activities of the work shall be made in accordance with the guidelines issued vide Ministry's letter No. RW/111-33041/10/2002-53/RW dated 28<sup>th</sup> May, 2003.

7. This approval is accorded subject to the following conditions:-

7.1 The total expenditure on all works in the State approved for being financed out of Central Road Fund (Allocation) does not at any time exceed the amount actually available therein.

7.2 The stipulations made in the Central Road Fund (State Roads) Rules, 2014 published vide Notification No. GSR 531(E) dated 24<sup>th</sup> July, 2014 shall be strictly followed.

7.3 If the project road merges with any National Highways, the details at such junction/location shall be got approved from this Ministry/NHAI before entrusting the work.

7.4 The estimate for the above work includes provisions for contingencies @ 3%, Cost of devising and operation of a Quality Assurance System @ 1%, Quality Control @ 1% and work-charged establishment @ 0.5 % as laid down in Sub-Rule 13 of Rule 7 of Central Road Fund (State Roads) Rules, 2014.

8. The job number assigned to this work may be quoted in all future correspondences relating to the work.

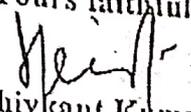
9. Government of Jammu & Kashmir shall furnish the completion certificate duly vetted by Audit as soon as the works are completed and positively within a period of three months from the date of completion of the works as per Central Road Fund (State Roads) Rules, 2014 published vide Notification No. GSR 531 (E) dated 24<sup>th</sup> July, 2014.

10. Government of Kashmir shall furnish the progress report, expenditure report and utilization certificate as specified in clause (b) of sub-rule (1) of Rule 8 of Central Road Fund (State Roads) Rules, 2014.

11. The standard design and specification of the works to be proposed shall follow the relevant guidelines, codes, Indian Roads Congress specifications as directed by the Central Government and the period of completion of projects shall be as per Sub-Rule 10 of Rule 7 of the Central Road Fund (State Roads) Rules, 2014.

12. The expenditure is debitable under the Head 3601 (Plan)-Grants-in-Aid to State Government (Major Head); 02-Grants for State Plan Schemes (Sub Major Head); 02.105-Grants from Central Road Fund (Minor Head) 01-Grants for State Roads; 01.00.35-Grants for Creation of Capital Assets under Demand No.74-Ministry of Road Transport & Highways for the year 2016-2017.

Yours faithfully,

  
(Shivkant Kumar)

Under Secretary to the Government of India

Encl.: As above (Annexure)

Ann 251 RII

"Annexure - P11"

Government of UT Jammu and Kashmir  
Office of the Executive Engineer (R & B) Division Handwara

The Additional Deputy Commissioner  
Kupwara

No. 11403-86  
Date:- 20-03-2024

Subject:- OA No. 163/2024 titled Rasikh Rasool Bhat V/s Government UT of  
J&K & Ors before the National Green Tribunal.

Reference:- Your office letter No. DCK/LS/ALO/ 301-08 dated 25-03-2024.

Sir,

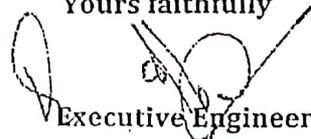
The parawise reply of the suit are as under.

**Para 01.** That after all necessary ~~Environment~~ clearance the Handwara Bangus road being prestigious projects stands approved by Central Ministry of Road Transport and Highway under F.N.RW/NH 12037/34/2003/J&K/ NH-1 (CRF) and F.No. RW/HN 12037/34/2003/J&K/NH-1/ zone -II (CRF) and is being executed by two stages i.e stage 1<sup>st</sup> and stage 2<sup>nd</sup> the phase 1<sup>st</sup> is completed and the 2<sup>nd</sup> phase is under progress although the road length of 40.50km is fully completed out of which 10km is in fair-weather condition and 04km macadamized G-II 10km and GSB- 15km. For the said work River bed material Nallah Muck/Quarry Muck is allowed duly tested by National Institute of Technology Srinagar and it is used / allowed only after permission from Distict Mineral Officer Geology and Mining Department under permit no's which are as permit No. 153 dated 28-11-2023, permit no. 180 dated 08-01-2024, permit No. 175 dated 01-01-2024 and notification No. S.01224(E) dated 28-03-2020 Ministry of Environment Forest and climate Change (MOEFCC) regarding forest land it is approved and processed through approved letter from Principal Chief Conservator of Forest vide his office leter No. [CCF/FCA /2132/1870-72 dated 18-10-2017. (Copy enclosed). The Bangus road is also connecting various villages to Rajwar also such Nagranar, Yamlar, Bowar, Watsar, Wadder Bala etc. the department has recently replied to his grievence's bearing grievernce Id No. 999001197863 and 999004582753. The Applicant has also filed an RTI for which the department replied to submit Rs 15000/- in words fifteen thousands rupees only as Xerox charges for full project details. It is pertinent to mention here that the applicant is habitual of making such grievances and RTI's and is sabotaging the most prestigious project (Bangus Road Project) and defames the name of the R&B Division Handwara.

**Para 02.** All the environmental norms have been followed during the execution of this project.

**Para 03.** The Affidivate will be filed by the Legal Cell at Chief Office PW (R&B) Department Central Kashmir Srinagar before the next date of hearing.

Yours faithfully



Executive Engineer  
R&B Division Handwara

Copy to the:-

01. Chief Engineer PW (R&B) Department Kashmir for information.

02. Deputy Commissioner Kupwara for information.

03. Superintending Engineer PWD (R&B) Circle Kupwara for information.

## Online RTI Request Form Details

## Request Details :-

RTI Request Registration number MOENF/R/E/24/00002  
 Public Authority Ministry of Environment, Forest and Climate Change

## Personal Details of RTI Applicant:-

Name Rasikh Rasool Bhat  
 Gender Male  
 Address Ahgam Rajwar, Handwara, Kupwara  
 Country India  
 State Jammu And Kashmir  
 Status Rural  
 Educational Status Literate  
 Above Graduate  
 Phone Number +91-9103097097  
 Mobile Number +91-9103097097  
 Email-ID rasikhrasool[at]gmail[dot]com

## Request Details :-

Citizenship Indian  
 Is the Requester Below Poverty Line No

(Description of Information sought (upto 500 characters)

## Description of Information Sought

Please provide the Environmental clearance Report/details of Handwara-Bangus Tourist corridor Road of J&K funded by CRF, in case contractor or Public works (R&B) Authority had not applied for Environmental Clearance then provide the copy of rules/guidelines / order/ norms by which work was started on the said Road Project with ~~out~~ Environmental clearance.

Concerned CPIO

Amardeep Raju

Supporting document (only pdf upto 1 MB) Supporting document not provided

Attest  




English

# RTI Online

Version 2.0

An Initiative of Department of Personnel & Training, Government of India

- Home
- Submit Request
- Submit
- First Appeal
- View Status
- View History
- Login
- User Manual
- Contact Us
- FAQ

## Online RTI Status Form

Enter Registration Number  
Name  
Received Date

MOENF/R/E/24/00002 ✓  
Rasikh Rasool Bhat  
01/01/2024  
Ministry of Environment, Forest  
and Climate Change

Public Authority

REQUEST DISPOSED OF  
31/01/2024

Status

Date of action

Reply :- There is no information available on record of the  
Ministry. Only National Highways and State Highways come  
under the ambit of EIA Notification 2006.

CPIO Details :-

Amardeep Raju (IA-Infra-I)  
Phone: 011-20819188  
ad[dot]raju[at]nic[dot]in  
Tanmay Kumar (Infra-I)  
Phone: 011-20819176  
tanmay[dot]kumar-rj[at]gov[dot]in

First Appellate Authority Details :-

Nodal Officer Details :-  
Telephone Number  
Email Id

011-24695302  
us[dot]rti-mef[at]nic[dot]in

Home | [National Portal of India](#) | [Complaint & Second Appeal to CIC](#) | [FAQ](#) | [Policy](#)

*Muzamil Rasool Bhat*

# JAMMU AND KASHMIR

Integrated Grievance Redressal System



## ACKNOWLEDGEMENT - ONLINE GRIEVANCE

### BASIC DETAILS

Type of Grievance	Other Complaints	Grievance Date	22/12/2023
Grievance ID	999004582753	Gender	Male
Applicant Name	Rasikh Rasool Bhat	Mobile / Complaint No.	9103097097
User Type	Citizen		
Email Id	rasikhrasool@gmail.com		

### Address Details

Address Line1	Ahgam. Handwara		
Address Line2	Kupwara		
DOB	07/06/1989	District	Kupwara
Region	Kashmir Valley Division		
Pincode	193221		

### Past Grievance Details

Have you earlier lodged the grievance to the above Department on the same subject ?

Grievance ID	Date of Grievance	Grievance Mobile No
--------------	-------------------	---------------------

*Attestd  
Rasikh Rasool*

"Annexure - P12"  
255

MINISTRY OF ENVIRONMENT AND FORESTS  
NOTIFICATION

New Delhi, the 14th September, 2006

S.O. 1533(E).—Whereas, a draft notification under Sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India<sup>1</sup>, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union Territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union Territory Administration concerned under Sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1324(B), dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15<sup>th</sup> September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27<sup>th</sup> January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

<sup>1</sup>Includes the territorial waters

2. **Requirements of prior Environmental Clearance (EC):**— The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;

[भाग II—खण्ड 3(ii)]

(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA, of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and  ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and  ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
8		<b>Building /Construction projects/Area Development projects and Townships</b>		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	** All projects under Item 8(b) shall be appraised as Category B I

**Note:-****General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

**Specific Condition (SC):**

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II(I)]  
R. CHANDRAMOHAN, Jt. Secy.

**APPENDIX I**

(See paragraph - 6)

**FORM I****(I) Basic Information**

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: \*

Expected cost of the project:



## GOVERNMENT OF JAMMU AND KASHMIR (UT)

OFFICE OF THE EXECUTIVE ENGINEER R&B DIVISION HANDWARA

The Chief Engineer

No:4312-4316

PWD (R&amp;B) North Circle

Dated: 16.11.2024

Baramulla

Sub: O.A No 163/2024 title ~~Bask Basso~~ Bhat v/s UT of Jammu and Kashmir and others.

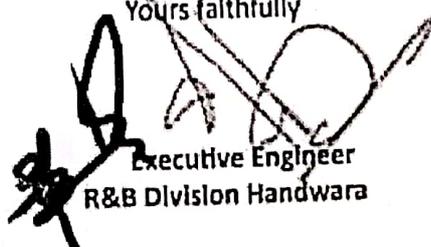
Ref: J&amp;K pollution Control Committee office letter No JKPC/Sc/OA/163-2024/24/345 dated 12.11.2024

Sir,

Apropos to the aforementioned subject and references, in this connection may please find the point wise reply are as under:

Sl.No	Points	Reply	Remarks
1.	Total quantity of Sand and aggregate utilized in the said project	Total Quantity of Sand required as per the DPR = 2800.58 cum Total Quantity of Sand consumed till this date = 2271.50 cum Total quantity of Aggregate required as per the DPR = 5127.20 cum Total quantity of Aggregate consumed till this date = 4742.83	Technical sanction enclosed as Annexure 'A'
2.	Source of sand and aggregate material utilized in the project	Source of Sand = Mawar Langate & Baramulla Source of aggregate = <del>Wyan Bampore,</del> Harwan & Tanamarg	
3.	Total area effected due to cutting of hill slopes and extra earth cutting in the construction of road by PWD (R&B) during execution of road work	The Total area effected = 1.5 hectare (approx.) by way of cutting slopes and extra earth cutting in the construction of road. More over the department PWD has taken all the precautionary measures like slope stabilization, depth of cutting and	Total length of Protection works i.e. R/walls, B/walls, Edge walls and Drains = 2800 RM

		protection works on the vulnerable spots and protection works, Drainages Breast walls	
4.	Quantum of Material in the form of muck/clay and stone etc, extracted from the cutting of hill slopes and extra earth cutting made during the execution of the road work	The total quantity of Granular Sub base required for 40.5 KM is 65559.38 cum .The material extracted from the cutting of slopes and extra earth cutting in curves is used as Granular Sub base material in the sub grade layer of the road from KM 17 <sup>th</sup> to KM 40.50. The total Quantity of GSB used in construction of road from KM 17 <sup>th</sup> to 40.5 KM is 41220 cum out of 6559.38 cum till this date. The stones extracted from the cutting of hard rock has also been used in making of Random Rubble Masonry works. The quantity of stones used in making of RRM (protection works) is 1406.79 cum	Superintending engineer letter No SEBK/HD/10549 Dated 12.01.2023 appended as Annexure 'B'
5.	Approximate quantum of river bed material (RBM) extracted from river Talri Nallah and its surroundings areas especially excavation at the site of the Nallah and quantum of the material actually used in the construction of road by PWD	The total River bed Material required as per the DPR is 65559.38 cum out of which 7792 MTS or 3383.5 cum is consumed and which is extracted from river Talri Nallah and its surroundings vide Permissions issued by District Mineral Officer Permit No 175 dated 01.01.2024, Permit NO 116 dated 19.10.2023 & Permit NO 153 dated 28.11.2023	Permit Copies enclosed as Annexure 'C'

Yours faithfully  
  
 Executive Engineer  
 R&B Division Handwara

Copy to

- i) Member secretary JKSPCC for information.
- ii) Superintending Engineer PWD R&B Circle Kupwara for information
- iii) Law officer PWD R&B North Kashmir for information and follow up
- iv) Assistant Executive Engineer R&B sub-Division Handwara for information and follow up

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Annexure A

**GOVERNMENT OF JAMMU AND KASHMIR**  
**OFFICE OF THE CHIEF ENGINEER, PW (R&B) DEPARTMENT KASHMIR**



Subject:

Accord of Revised Technical Sanction for Construction of Handwara Bangus Road Phase-1<sup>st</sup> (Length 40.50 Kms) Under CRF.

Reference:

1. Superintending Engineer, PWD (R&B) Circle Baramulla-Kupwara's letter No: 31493-94 dated:- 16.12.2021.
2. Sanctioned by Govt. of India, Ministry of road Transport & Highway (zone - I vide F. NO.:-RW/NH-12037/34/2003/J&K/NH-1 (CRF) dated: 27.03.2017 figuring at S.No: 67 under Job No. CRF-JK-2016-17-217 dated:24.03.2017
3. This office T.S order No: CE (R&B) K-572 of 2020-21 dated: 23.03.2021 issued under endorsement No: CE/RBK/HD/34158-60 dated: 23.03.2021

**Order No:- CE(R&B) K/TS/ 1041 of 2021-22 dt. 13-1-2022**

As recommended by the Superintending Engineer, PWD (R&B) Circle Baramulla-Kupwara, vide above cited reference, Revised Technical sanction is hereby accorded as a fait-accompli for the work namely " Construction of Handwara Bangus Road Phase-1<sup>st</sup> (Length 40.50 Kms) " for an amount of Rs. 1598.56 Lacs (Rupees Fifteen Crore Ninety eight Lacs fifty six thousand only) subject to following conditions that:-

1. The work has been executed after observing all codal formalities / procedures.
2. The cost of work does not exceed revised cost of Rs. 1598.56 Lacs.
3. The work has been executed strictly as per provisions and specifications of technically sanctioned estimate.
4. The work has been completed within stipulated time.
5. Quality control has been maintained in accordance with standards / Specifications set under MORTH/IRC/CPWD
6. The charges on this account are debitable to M.H-CRF.
7. The expenditure incurred on the proposal is not in contradiction to the GFR
8. There is no time overrun or cost overrun involved in the scheme
9. That the proposal is in conjunction with sound engineering practice, procedures, contract management practices & the proposal is not in contradiction to geometrical, technical and financial specifications and instructions issued in this behalf from time to time.
10. That the proposal is not based on suppressions/ mis-representation of facts, circumstances and reasons / justification in which case this technical sanction shall cease to effect.
11. The proposal does not violate purpose-fullness and objectivity of sanctioned work.
12. Technical sanction is subject to accord of expenditure sanction/ release of funds and no work or liability shall be created unless expenditure sanction has been accorded to do so.
13. The technical sanction is site / component specific authenticated, verified & attached to this order and may not be construed to hold good for any change in site / alignment/ scope
14. The work has been executed by Agency mandated and technically / equipped and qualified under rules to execute such quantum / type of work.

No:-CE/RBK/HD/ 33955-57  
 Dated:- 13.01.2022

(Er. Rafiq Ahmad Rafiq)  
 Chief Engineer  
 PW(R&B) Deptt. Kashmir  
 (Hilal Khan)

Copy to the:-

- 1) Principal Secretary to Govt. PW(R&B) Deptt. J&K Civil Secretariat, Srinagar for favour of information please.
- 2) Superintending Engineer PW(R&B) Circle Baramulla-Kupwara for information.
- 3) Executive Engineer (R&B) Division Handwara for information & necessary action.



REVISED ABSTRACT FOR CONSTRUCTION COMPONENT					
for					
Construction of Handwara-Bangus Road					
S no	Item of work	Unit	Qty.	Allotted Rate In Rs.	Amount In Lacs.
1	Earthwork				
a.	Cutting of Trees				0.78
i).	Girth above 1800 mm to 2700 mm	No	156.00	50.00	7.80
ii).	Stump removal	No	967	50.00	0.48
b.	Excavation in soil in hilly areas by mechanical means				
i).	All kinds of soils	Cum	359366	99.00	355.77
ii).	Ordinary rock	Cum	23958	175.00	41.99
iii).	Hard rock (requiring blasting).	Cum	95831	240.00	229.99
iv).	Filling available earth	Cum	83500	80.00	66.80
2	Drainage				
i).	Construction of 1 X 10 M span Bridge	No	1	13535400	135.35
ii).	Construction of 1 X 6 M span Culvert	No	2	3006460	60.13
iii).	Construction of 1 X 5 M span Culvert	No	1	2135969	21.36
iv).	Construction of 1 X 3 M span Culvert	No	8	1926344	154.11
v).	Construction of 1 X 2 M span Box Culvert.	No	10	1062478	106.25
vi).	Construction of Causeway	No	4	755400	30.22
	Providing/ Laying for RCC spun pipes			750087	30.00
	a). 600 mm dia pipe culvert	No	43	148192	63.72
	b). 900/1000 mm dia pipe culvert	No	22	180592	39.73
vi).	Construction of Cement Concrete Drain	Rm	1375	3196	43.95
3	Protection Works				
i).	Construction of R/Wall	Rm	1067.253	15168	161.88
ii).	Construction of B/Wall	Rm	785	10103	79.31
4	Estimate for Road Furniture				7.78
				Total	1598.56
					1598.56 Lacs

Assistant Ex. Engineer  
R&B Sub Division Handwara.

Executive Engineer  
R&B Division Handwara

Superintending Engineer  
R&B Circle Baramulla  
Superintending Engineer  
PWD (R&B) Circle Bla./Kup.  
H.Q. Baramulla

Chief Engineer  
PWD (R&B) Kashmir

Excavation by Mechanical means (Hydraulic excavator) trenches of culverts drains pipes and manholes 1.0 mtr in width or 10 sqm including clearing of sides and ramming of 1.0 mtr including getting out excavated soil (if any) as directed within a load of 1000 kg (2000 lbs) as per drawings and technical specifications.	2088	CUM	180	377640	1317	237004	-140638.3538
Hand packing including hand packing and carriage of materials from source to site of work by Manually / Mechanically.	473	CUM	600	283800	310	185913	-97886.676
Formwork in position cement concrete specified including cost of centering and shuttering. All concrete (1:4:8) mix (1: cement 4: course sand 8: coarse agg. 40mm nominal size (crusher) incl. all carriage of materials from source to site of work by manually / Mechanically.	316	CUM	3500	1108000	207	722996	-383003.74
Laying cement concrete in retaining walls, parapets (any thickness) including attached drains, pipes, abutments, pillars, posts, struts, beams, sills or laces, courses, parapets, coping, benches, window sills, sunken floors etc. Below floor level. excluding the cost of formwork and finishing. (1:3:6) mix 1: cement 3: course sand 6: coarse agg. 40mm nominal size) incl. all carriage of materials from source to site of work by manually / Mechanically.	5655	CUM	5350	30254250	3680	19688404	-10565845.67
Shuttering including strutting, propping etc. and form for: incl. all carriage of materials from source to site of work by manually / Mechanically.	11276	SQM	280	3270040	7704	2234049	-1035991.128
Plaster cement sand plaster in (1:4) mix (1 cement 4 sand) incl. all carriage of materials from source to site of work by manually / Mechanically.	7892	SQM	150	1183500	5447	346977	-366823.2
Laying damp proof course 50mm thick with concrete 1:2:4 mix (1: cement 2: course sand 4: coarse agg. 20mm nominal size crusher) incl. all carriage of materials from source to site of work by manually / Mechanically.	1183	SQM	280	331240	834	233384	-97856.122
<b>PROVISIONS MARKING AND OTHER PROVISIONS</b>							
Fixing of RCC (1:2:4) mix KM stones including foundation concrete and reinforcement complete as per technical specifications of MORTH clause 804 and incl. all carriage of materials from source to site of work by manually / Mechanically.	29	NO	6500	188500	41	266500	78000
Fixing of Retro reflected cautionary mandatory reflective sign boards as per IRC 67 made of high grade galvanized sheeting vide clause 801.3 fixed over sheeting 1.5 mm thick supported on mild steel post 76x75mm firmly fixed to ground by means of specially designed foundation with M-15 grade concrete below ground level as per drawings and specifications.	17	NO	8000	136000	24	192000	56000
Triangular (cautionary sign)	17	NO	8000	136000	24	192000	56000
Circular (Mandatory) Rectangular	12	NO	7500	00000	17	127500	37500
Rectangular							
Within figures:							

*[Handwritten signatures and marks]*

1920 CUM 5350 10272000 1384 7406408 -2865892.78	1509
492 cum 7300 3591600 430 3139000 -482800	430
3454 cum 8300 28668200 2106 17481751 -11186449.5	1627
10472 sqm 180 1884960 11566 2081952 196992	9102
475350 kg 69 32799150 297335 20516084 -12283066.05	215202
6884 CUM 600 4130400 3716 2229360 -1201040	3716
4830 CUM 150 724500 1238 185625 -538675	
6 No 10000 60000 6 60000 0	
26 RM 2300 50800 26 59800 0	
45 RM 2700 121500 194 523800 102300	
725 SQM 280 205800 619 173250 -32550	
1276 RM 1450 1850200 0 0 -1850200	
1276 RM 2300 2034800 0 0 -2934800	
1276 RM 3500 4466000 387 1354500 -3111500	
0 RM 5800 0 198 1148400 1148400	

ANALYTICAL STATEMENT FOR CONSTRUCTION OF HANDWARA BANGUS ROAD UNDER CRF

SCHEDULE OF WORK / ITEM(S)				Allotted		Revised		Excess(+ve) Savings (-ve)
Description of Work / Item(s)	No. of Qty	Units	Rate in Rs	Amount in Rs	Qty	Amount in Rs		
<b>FOUNDATION</b>								
Work in excavation by mechanical means (Hydraulic excavator) over areas (exceeding 30cm in depth 1.5 mtr in width or 10 sqm on plan) including disposal of surplus earth load upto 50m and lift upto 1.50 mtr and earth to be levelled and neatly dressed.								
Excavation of soft soils	92057	cum	99.00	9113643	359365.60	35577185	26463542	
Excavation of hard rock	6136	cum	175.00	1073800	23957.70	4192598	3118798	
Excavation of rock (requiring blasting).	24545	cum	240.00	5890800	95833.80	22999392	17108592	
Transportation for filling of available earth got from excavation including carrying carriages loads lifts loading unloading including watering, rolling to achieve required density	76560	cum	80.00	6124800	83500.00	6680000	55200	
Removal of trees, including cutting of trunks, branches and removal of stumps, roots including stacking of serviceable material with all loads lifts loading unloading to dumping to be shown by Engineer-In-charge and earth filling in depressions / pits (Girth above 1800mm to be shown)	203	No	50.00	10150	166.00	7800	-2350	
Removal of stumps of cut down trees, filling of pit with available earth, ramming dressing etc complete (all girths)	0	No	50.00	0	967	48350	48350	
<b>SEWER DRAINAGE WORKS</b>								
Excavation by Mechanical means (Hydraulic excavator) in foundation trenches of culverts, abutment, manholes, drains pipes and cables etc. (not exceeding 1.5 mtr width or 10 sqm on plan) including dressing of sides, leveling of bottoms, lift upto 1.5 mtr including getting excavated soil and disposal of surplus soil as directed in a load of 50 mtr. (all kinds of soils) as per drawings and technical specifications including diverting of nallah and clearing of trenches as per MORTH specifications.	10137	cum	180	1824660	6447	1160505	-664155	
Laying/ Laying stone soling including hand packing into incl. all carriage of materials from source to site of by Manually/ Mechanically.	690	cum	600	414000	829	497625	83625	
Laying and laying in position cement concrete specified including the cost of centering and shuttering. All upto plinth level (1:4:8) mix (1: cement 4: coarse sand and graded stone agg. 40mm nominal size (crusher) incl. all carriage of materials from source to site of by manually / mechanically	500	CUM	3500	1750000	627	2193188	433187.5	
Laying and laying cement concrete in retaining walls, parapets, walls (any thickness) including attached store, columns, pipes, abutments, pillars, posts, struts, crosses, string or faces, courses, parapets, coping, balustrades, and/or blocks, piers, windows sills, sunken floors etc. upto floor five level. excluding the cost of centering, shuttering and finishing. (1:2:4) mix 1: cement 2: graded stone agg. 20mm nominal size (crusher) incl. all carriage of materials from source to site of by Manually/ Mechanically	701	cum	6500	4556500	811	5271240	714740	

The Permit Holder shall abide by the provisions of Mines & Minerals (Development and Regulation) Act 1957 and rules made there under besides J&K mining rules 2016.

Surrender this permit in original to this department after allotting its consignment within a weeks time.

The process of extraction shall be restricted to a depth of 01 Mtr only.

The permit holder shall be strictly governed by Rule 60 of J&K Minor Mineral Concession, Transportation of Minerals and prevention of Illegal Mining Rules, 2016 failure of compliance of any lapse/irregularities found during inspection shall be deemed to cancellation/Withdrawal of Disposal Permit, without assigning any reasons forthwith.

Stocking of the extracted material is strictly prohibited;

Mechanical screening of the extracted material is strictly prohibited

The Department shall not be responsible for any third party Claim.

The validity of the permit shall be up to expiry of due date or consumption of the material, whichever is earlier

No: DMO/Kup/DP/23/2360-67  
Dated: 10/10/2023

*[Signature]*  
Authorized Officer,  
District Mineral Officer,  
Geology & Mining Deptt.

Kupwara

Copy to the:

- Deputy Commissioner Kupwara for favour of information please.
- Joint Director (K) Geology & Mining Deptt Srinagar for information please.
- Ex. Engineer R&B Division Handwara for favour of information and with the remarks that all dues except cost of material has been collected from the permit holder
- Executive Engineer I&FC Division Handwara for favour of information and necessary action please
- Tehsildar Handwara for favour of information please.
- Station House Officer Handwara for favour of information please.
- Area Incharge Handwara for information and necessary action.
- JK Construction company for information and compliance.
- Office file

266 " C 9  
Amnesense " C 9



Government of Jammu & Kashmir (UT)  
District Mineral Office Geology & Mining Department Kupwara  
email:-dmokup@gmail.com  
Tel. No: 01955-253572

### DISPOSAL PERMIT

Permit No: 175  
Dated: 01-01-2024

Valid Upto:-06-01-2024

Subject: Construction of Bangus road phase 2nd KM 10th-17th

Reference: Ministry of Environment Forest and Climate Change (MOEFCC) Notification vide S.O 1224 (E) Dt. 28th March 2020.

### Order

Whereas Executive Engineer PWD (R&B) has communicated for providing of GSB for execution of bangus road phase 2nd KM 10th-17th vide his office letter No: 7215-18 dated: 12-10-2023.

Whereas Executive Engineer R&B Handwara has communicated for extension of permit vide his office letter No: 8198-99 dated: 20-10-2023

Whereas Executive Engineer I&FC Handwara has communicated the feasibility of the site for lifting of the material from Nallah Talri at Chalpora near playground vide his office letter No: 4103-06 dated: 30-12-2023

Whereas the Area Incharge Handwara has physically inspected the applied area and certified the availability of material to be removed by the applicant.

Whereas MOEFCC has issued a notification vide S.O 1224(E) dated 28th March 2020, where under in Appendix (IX), Dredging and de-silting of dams, reservoirs, weirs, barrages, rivers and canals for the purpose of their maintenance, upkeep and disaster management have been exempted from requirement of Environmental Clearances.

Keeping in view the nature of the work and time bound desiltation of the nallah, under Rule 56(2) (I) of the J&K Minor Mineral Concession, Storage, Transportation of minerals and prevention of illegal mining rules 2016, Disposal Permit is hereby granted in favour of Executive Engineer R&B Handwara through Jk Construction Company for removal of 800 Mts N/Mukh from Nallah Talri at chalpora near playground, in consideration of payment of Rs. 26,520.00 (Rupees Twenty Six Thousand Five Hundred and Twenty only) on account of advance Royalty and TCS applicable vide G.R No:1082062 dated:01-01-2024 Subject to following terms and conditions:

- The Permit Holder will take all precautions for the protection of the environment and control of pollutions while removal of mineral at the site.
- The permit holder shall utilize One JCB for extraction of the river bed material.

  
District Mineral Officer  
Geology & Mining Dept  
Kupwara



- The material so removed from the site is not supplied to any other agency or firm except the allotted projects and not to be used for commercial purpose.
- The Permit Holder will allow the Executive Staff and the officers of the Deptt. of Geology & Mining Deptt. to inspect, Check and measure the Minor Minerals at all stages including its transportation.
- The extraction/lifting of bed material be time bound i.e. 09:00 AM to 05:00 PM
- The Permit Holder shall abide by the provisions of Mines & Minerals (Development and Regulation) Act 1957 and rules made there under besides J&K mining rules 2016.
- Surrender this permit in original to this department after dispatching last consignment within a weeks' time.
- The process of extraction shall be restricted to a depth of 01 Mtr only. The permit Holder shall be strictly governed by Rule 60 of J&K Minor Mineral Concession, Transportation of Minerals and prevention of Illegal Mining Rules 2016 failure of compliance/ any lapse/irregularities found during inspection shall be deemed to cancellation/Withdrawal of Disposal Permit without assigning any reasons forthwith.
- Stocking of the extracted material is strictly prohibited.
- Mechanical screening of the extracted material is strictly prohibited The Department shall not be responsible for any third party Claim.
- The validity of the permit shall be up to expiry of due date or consumption of the material, whichever is earlier

No: DMO/Kup/DP/23/ 3289-96  
 Dated: 01/01/2024

Authorized Officer  
 District Mineral Officer  
 Geology & Mining Deptt  
 Kupwara

Copy to the:

- Deputy Commissioner Kupwara for favour of information please.
- Joint Director (K) Geology & Mining Deptt Srinagar for information please.
- Ex. Engineer R&B Division Handwara for favour of information and with the remarks that all dues except cost of material has been collected from the permit holder.
- Executive Engineer I&FC Division Handwara for favour of information and necessary action please.
- Tehsildar Handwara for favour of Information please.
- Station House Officer Handwara for favour of Information please.
- Area Incharge Handwara for Information and necessary action.
- JK Construction Company for information and compliance.
- Office file



Government of Jammu & Kashmir (UT)  
 District Mineral Office Geology & Mining Department Kupwara  
 Email: dmokupw@gmail.com  
 Tel. No: 01924-751922

**DISPOSAL PERMIT**

Permit No: 116  
 Dated: 19-10-2023

Valid Upto: 10-11-2023

Subject: Construction of Bangus road phase 2<sup>nd</sup> KM 10<sup>th</sup> -17<sup>th</sup>

Reference: Ministry of Environment Forest and Climate Change (MOEFCC)  
 Notification vide S.O 1224 (E) Dt. 28<sup>th</sup> March 2020.

Order

Whereas Executive Engineer PWD (R&B) has communicated for providing of GSB for execution of bangus road phase 2<sup>nd</sup> KM 10<sup>th</sup> -17<sup>th</sup> vide his office letter No: 7215-18 dated: 12-10-2023

Whereas Executive Engineer I&FC Handwara has communicated the feasibility of the site for lifting of the material to the tune of 2000 Mts from Nallah Talri (Sultanpora to Galgazna ) vide his office letter No: 3022-23 dated: 19-10-2023

Whereas the Area Incharge Handwara has physically inspected the applied area and certified the availability of material to be removed by the applicant.

Whereas MOEFCC has issued a notification vide S.O 1224(E) dated 28<sup>th</sup> March 2020, where under in Appendix (IX), Dredging and de-silting of dams, reservoirs, weirs, barrages, rivers and canals for the purpose of their maintenance, upkeep and disaster management have been exempted from requirement of Environmental Clearances.

Keeping in view the nature of the work and time bound desiltation of the nallah, under Rule: 56(2) (i) of the J&K Minor Mineral Concession, Storage, Transportation of minerals and prevention of illegal mining rules 2016, Disposal Permit is hereby granted in favour of Executive Engineer R&B Handwara through JK Construction Company for removal of 2000 Mts N/Mukh in consideration of payment of Rs. 66,300.00 (Rupees Sixty Six Thousand and Three hundred only) on account of advance Royalty and TCS applicable vide G.R.No:1076729 dated:19-10-2023

Subject to following terms and conditions:

- The Permit Holder will take all precautions for the protection of the environment and control of pollutions while removal of mineral at the site.
- The material so removed from the site is not supplied to any other agency or firm except the allotted projects and not to be used for commercial purpose.
- The Permit Holder will allow the Executive Staff and the officers of the Deptt. of Geology & Mining Deptt. to inspect, Check and measure the Minor Minerals at all stages including its transportation.
- The extraction/lifting of bed material be time bound i.e. 09:00 AM to 05:00 PM

*[Handwritten signature]*

*[Handwritten signature]*

Executive Engineer  
 District Mineral Office  
 Geology & Mining Deptt.  
 Kupwara

269

OFFICE OF THE SUPERINTENDING ENGINEER PWD (R&B) CIRCLE  
BARAMULLA/KUPWARA

NO:-SEBK/HD/ 11

Dated:- 12/10/2022

(ANNEXURE)

Executive Engineer,  
R&B Division Handwara.

Subject:- Construction of road from Handwara to Bangus Phase 2<sup>nd</sup>.

Refer:- Your Office letter No:-10963 dated:-30.12.2022 & No:-11601 dated:-  
10.01.2023.

Appros to above cited subject and reference wherein your office has proposed/ sought permission to use quarry muck material instead of GSB material in the subgrade layer from Km:17<sup>th</sup> to 40.50 Km citing reasons non-availability of GSB material in the area surrounding thereof.

Where as your office has putforth communications from District Mineral Officer Kupwara (vide reference No:-DMO/Kup/DP/22/4004 dated:-01.12.2022) in support of your proposal where in the availability of 1.30MT of RBM for the said project is ruled off.

Whereas your office has putforth test result/report obtained from NIT Srinagar (vide No:-NIT/Civil/GT/2021/69 dated:-15.12.2022) & NIT/ Civil/ TEP/ 22/1147) in support of your proposal wherein the use of quarry muck material instead of approved GSB material have been recommended.

Now in view of the above mentioned facts, permission is granted for the use of quarry material instead of GSB material in subgrade layer on the following conditions:-

1. The rate of the proposed quarry muck material to be fixed at Divisional Level in consideration with actual lead/lift of material as well as royalty of material and other factors thereof.
2. The thickness of material along the proposed road length be ascertained as per actual site conditions and as per quantities allotted.
3. QC register to be maintained for each test conducted during the execution of the layer.
4. Gradation/Field density tests of proposed material to be carried out at 200M intervals regularly.
5. The proposed quarry muck material >75MM is to be controlled and only the material passing 75mm 1s sieve satisfying the gradation class as per table 400-2 of Morth be used.
6. The affidavit regarding the acceptance of rates/thickness/quantity (Finalised at Divisional Level) be obtained from the Contractor prior to execution.

Superintending Engineer,  
PWD (R&B) Circle Baramulla

Copy to the:-

Circle Office for record and reference.



- The Permit Holder will follow the Executive Staff and the officers of the Geology & Mining Deptt. in respect, Check and measure the mine throughout all stages including its transportation.
- The extraction/lifting of hot material be limited to, Within 15 to 25 days.
- The Permit Holder shall abide by the provisions of Mines & Minerals (Conservation and Regulation) Act, 1957 and rules made there under under Section 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000.
- Surrender this permit in original to this department after Discharging all obligations within 3 weeks time.
- The process of extraction shall be restricted to a depth of 0.5 m only. The permit Holder shall be strictly governed by Rule 60 of JK Mineral Pits and Concentration, Transportation of Minerals and prevention of Illegal Mining Rules, 2016. Failure of compliance/ any lapse/irregularities found during inspection shall be deemed to cancellation/Withdrawal of Disposal Permit without assigning any reason for same.
- Stocking of the extracted material is strictly prohibited.
- Mechanical screening of the extracted material is strictly prohibited. The Department shall not be responsible for any third party Claim.
- The validity of the permit shall be up to expiry of due date of consumption of the material, whichever is earlier.

No: DMO/Kup/DP/23/2902-09  
Dated: 28/11/2023

*[Signature]*  
Authorized Officer  
District Mineral Officer  
Geology & Mining Deptt.  
Kupwara

Copy to the:

1. Deputy Commissioner Kupwara for favour of information please.
2. Joint Director (K) Geology & Mining Deptt Srinagar for information please.
3. Ex. Engineer R&B Division Handwara for favour of information and with the remarks that all dues except cost of material has been collected from the permit holder.
4. Executive Engineer I&FC Division Handwara for favour of information and necessary action please.
5. Tehsildar Handwara for favour of information please.
6. Station House Officer Handwara for favour of information please.
7. Area Incharge Handwara for information and necessary action.
8. JK Construction Company for information and compliance.
9. Office file



Government of Jammu & Kashmir (G.O.)  
 District Mineral Officer Geology & Mining Department Handwara  
 Handwara, Jammu & Kashmir  
 Tel. No. 019-2532511

### DISPOSAL PERMIT

Permit No: 153  
 Dated: 28-11-2023

Valid Upto: 26-12-2023

Subject: Construction of Bangus road phase 2nd KM 10th-17th

Reference: Ministry of Environment Forest and Climate Change (MOEFCC) notification vide  
 S.O 1224 (E) Dt. 28th March 2020.

### Order

Whereas Executive Engineer PWD (R&B) has communicated for providing of GSB for execution of bangus road phase 2nd KM 10th-17th vide his office letter No: 7215-18 dated: 12-10-2023.

Whereas Executive Engineer R&B Handwara has communicated for extension of permit vide his office letter No: 8198-99 dated: 20-10-2023.

Whereas Executive Engineer ISFC Handwara has communicated the feasibility of the site for lifting of the material from Nallah Tairi at Dobghat vide his office letter No: 3022-23 dated: 19-10-2023.

Whereas the Area Incharge Handwara has physically inspected the applied area and certified the availability of material to be removed by the applicant.

Whereas MOEFCC has Issued a notification vide S.O 1224(E) dated 28th March 2020, where under in Appendix (IX), Dredging and de-silting of dams, reservoirs, weirs, barrages, rivers and canals for the purpose of their maintenance, upkeep and disaster management have been exempted from requirement of Environmental Clearances.

Keeping in view the nature of the work and time bound desilting of the nallah, under Rule 56(2) (i) of the J&K Minor Mineral Concession, Storage, Transportation of minerals and prevention of illegal mining rules 2016, Disposal Permit is hereby granted in favour of Executive Engineer R&B Handwara through Jk Construction Company for removal of 4992 Mts N/Mukh in consideration of payment of Rs. 1,65,485.00 (Rupees One Lac Sixty Five Thousand Four Hundred and Eighty Five only) on account of advance Royalty and TCS applicable vide G.R No:1080812 dated:28-11- 2023

Subject to following terms and conditions:

- The Permit Holder will take all precautions for the protection of the environment and control of pollutions while removal of mineral at the site.
- The material so removed from the site is not supplied to any other agency or firm except the allotted projects and not to be used for commercial purpose.

*[Signature]*  
 District Mineral Officer  
 Geology & Mining Department  
 Handwara